



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 18.09.2026 TO 25.09.2026

PETITIONS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	8/13/2026	710102068622026	SUNITA KANAUIJA VS EARTH ICONIC INFRASTRUCTURES	9/20/2026	**No. of Objections:** **Unreadable Pages:** Kindly provide the **corresponding reference number and typed copies of the unreadable pages* 4. **Memo of Parties Mismatch:** The **Memo of Parties in the PDF does not mention any Respondent, whereas a Respondent has been entered on the online portal**. Kindly maintain uniformity between the soft copy of the Memo of Parties and the details entered on the online portal and rectify the same accordingly. **Note:** If **EARTH ICONIC INFRASTRUCTURES** is the Respondent, kindly mention the said Respondent in the **soft copy of the Memo of Parties** as well.
2	9/18/2026	710102079372026	DMI FINANCE PRIVATE LIMITED VS AMIT JAIN	9/18/2026	*No. of Objections:** 1. **Duplicate pagination is appearing in the PDF.** Kindly remove the double pagination and re-upload the corrected PDF. 2. **Master Data is missing.** Kindly annex/upload the latest Master Data of the concerned company. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
3	9/18/2026	710102079402026	DMI FINANCE PRIVATE LIMITED VS DIVYA JAIN	9/18/2026	**No. of Objections:** 1. **Proof of Service is missing.** Kindly annex/upload the Proof of Service. 2. **Master Data is missing.** Kindly annex/upload the latest Master Data of the concerned company. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.

SRISHTI Digitally signed
by SRISHTI B
SHAH
B SHAH Date: 2026.10.01
10:33:09 +05'30'

4	9/18/2026	710102079412026	DMI FINANCE PRIVATE LIMITED VS SHRUTI JAIN	9/18/2026	**No. of Objections:** 1. **Respondent entry is incorrect on the online portal.** Kindly verify and rectify the respondent details as per the **Memo of Parties/PDF**. Please ensure that the memo of party in the pdf and online portal are identical. 2. **Master Data is missing.** Kindly annex/upload the latest **Master Data** of the concerned company. 3. **Proof of Service is missing.** Kindly provide and annex the **Proof of Service** in the prescribed format.
5	9/18/2026	710102079392026	DMI FINANCE PRIVATE LIMITED VS DHIRAJ JAIN	9/18/2026	**No. of Objections:** 1. **Proof of Service is missing.** Kindly annex/upload the Proof of Service. 2. **Master Data is missing.** Kindly annex/upload the latest Master Data of the concerned company. While refiling the application/Petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
6	9/18/2026	710102079632026	SUAVITY TRADING COMPANY PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	9/20/2026	**No. of Objections raised in refiling** 1. bookmarking mandatory along with pagination. Earlier pagination was not mentioned in bookmarking however this time you have removed the bookmarking. 2. Counsel sign missed on index and master index(last page of petition and etc.)wherever it appears in the PDF kindly sign and re-upload the corrected documents. 3. The **Case Type are incorrectly mentioned in the PDF and online portal, Kindly correct the Case Type to ***Company Appeal*** wherever it appears in the PDF and online portal and re-upload the corrected documents. 4. date missed on affidavit and page no 19, affidavit kindly separate the another page along with pagination. 5. **Proof of Service is missing.** Kindly provide the Proof of Service with service to the following email IDs and upload the corrected document: * ROC: **roc.delhi@mea.gov.in** * Income Tax: **delhi.dcit.judicial.hc@incometax.gov.in* 6. Remove repeat PDF. 7. True Copy and signatures are missing on the Annexure pages.** Kindly affix the True Copy endorsement and signature on all applicable Annexure pages. 8. kindly correct alignment of Page no 57 cut from right side in PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
7	9/18/2026	710102079432026	MARELLI MOTHERSON AUTO SUSPENSION PARTS PRIVATE LIMITED VS REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA	9/20/2026	1. prayers missing in the Petition.** Kindly provide the Prayer clause in the PDF and re-upload the corrected document. 2. Alignment is incorrect on page no 79 . Kindly rectify the alignment and upload the corrected page. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
8	9/18/2026	710102079602026	VINOD KUMAR JAIN VS DIMENSION PROMOTERS PRIVATE LIMITED	9/20/2026	*No. of Objections:** 1. Kindly cheque the Payment is due under Section 242.** Kindly make the requisite payment and upload the proof of payment for both the sections. Kindly contact registry NCLT in this regard. You may also write an email to dr1-nclt@nclt.gov.in

**SRISHTI B
SHAH**

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:34:47 +05'30'

9	9/18/2026	710102079682026	MUZAMMIL HUSSAIN RANA VS NAAZ STEELS PRIVATE LIMITED	9/21/2026	**No. of Objections:** 1. **Signatures are missing on every page of the Petition from Page Nos. 10 to 18** in the PDF. Kindly ensure that every applicable page is duly signed and upload the corrected PDF. 2. **True Copy endorsement and signatures are missing on the Annexure pages.** Kindly affix the required True Copy endorsement and signature on every applicable Annexure page. 3. Kindly **remove the duplicate/repeated PDF** and retain only the correct copy. 4. **Rs. 25/- Welfare Ticket and Rs. 3/- Court Fee are missing on the Vakalatnama.** Kindly affix the required tickets on the **blank space of the Vakalatnama** , ensuring that the contents of the Vakalatnama are not concealed or obstructed. 5. **Master Data, MOA & AOA, and Proof of Service are missing in the PDF.** Kindly annex and upload the required documents. 6. Kindly provide the **Proof of Service (POS) in email format** and upload the same. 7. **Payment is due under Section 242.** Kindly make the requisite payment and upload the proof of payment. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
10	9/18/2026	710102079692026	MUZAMMIL HUSSAIN RANA VS NAAZ STEELS PRIVATE LIMITED	9/21/2026	**No. of Objections:** 1. **Signatures are missing on every page of the Petition** in the PDF. Kindly ensure that the Petition is duly signed on every applicable page and re-upload the corrected PDF. 2. **True Copy endorsement and signatures are missing on the Annexure pages.** Kindly affix the same on every applicable page. 3. Kindly **remove the duplicate/repeated PDF** and retain only the correct copy. 4. **Rs. 25/- Welfare Ticket and Rs. 3/- Court Fee are missing on the Vakalatnama.** Kindly affix the required tickets on the **blank space of the Vakalatnama** , ensuring that the contents of the Vakalatnama are not concealed or obstructed. 5. **Master Data, MOA & AOA, and Proof of Service are missing in the PDF.** Kindly annex and upload the required documents. 6. Kindly provide the **Proof of Service (POS) in email format** and upload the same. 7. **Payment is due under Section 242.** Kindly make the requisite payment and upload the proof of payment. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
11	9/19/2026	710102080102026	MUZAMMIL HUSSAIN RANA VS NAAZ STEELS PRIVATE LIMITED	9/20/2026	**No. of Objections:** 1. As per the note, **STK-5** has been uploaded; however, **STK-7 is not available** , kindly provide an appropriate **undertaking** in terms of the **NCLT Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects.”** The undertaking is strictly to be given in the said annexure format. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf 2. **Page No. 27 is not readable.** Kindly provide and upload a **clear typed copy** of Page No. 27 in the PDF.
12	9/22/2026	710102081142026	GAIL INDIA LIMITED VS UMESH GUPTA	9/23/2026	1. The main case is not linked to the online portal. 2. The case type is incorrect both on the online portal and in the PDF. “Company Appeal” has been selected in both instances. 3. The List of Dates and Events is missing. 4. The Brief Synopsis is missing. 5. Both applications have been filed separately. 6. Every page needs to be signed, and the annexures must be duly certified as true copies. 7. The ₹25 welfare fee and ₹3 court fee are missing from the Vakalatnama. 8. Proof of service is missing. 9. OCR is missing.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:35:08 +05'30'

13	9/21/2026	710102080732026	CHAHAT HANDA VS SPRINT CARS PRIVATE LIMITED	9/22/2026	**No. of Objections:** 1. **Payment is due under Sections 213, 241, 242 and 447.** Kindly make the requisite payment under the said Sections and upload the payment proof. 2. **All documents are required to be merged into a single PDF.** Kindly merge all relevant documents and upload the complete PDF. 3. **Bookmarking is mandatory with proper page numbering.** Kindly provide proper bookmarking corresponding to the Index and pagination. 4. **Pagination is missing in the Index and PDF.** Kindly provide complete and uniform pagination in both the Index and the soft copy/PDF. 5. **Court Fee and Welfare Fee tickets are missing on the Vakalatnama.** Kindly affix the **₹3/- Court Fee ticket and ₹25/- Welfare Fee ticket** at the appropriate place. 6. **Signature is required on every page of the Application.** Kindly affix the required signature on each page of the Application. 7. **Affidavits of all Applicants are required.** Kindly provide the duly executed affidavits of all Applicants. 8. **MOA and AOA are missing.** Kindly annex/upload the **Memorandum of Association (MOA) and Articles of Association (AOA)** . 9. **Master Data is missing.** Kindly annex/upload the latest Master Data. 10. **The filing is incomplete.** Kindly review the entire filing and submit all requisite documents/information to make the filing complete and defect-free. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
14	9/22/2026	710102081032026	REENA SAHU VS RSKRISH TECHNOLOGY & SERVICES PRIVATE LIMITED	9/23/2026	1. Every page of the application needs to be signed. 2. The case type is not mentioned in the Vakalatnama. 3. OCR is missing.
15	9/22/2026	710102081192026	EUROPE INCOMING HOLDINGS LIMITED VS EBIX TRAVEL HOLIDAYS LIMITED	9/23/2026	The file is incomplete and not in proper format.
16	9/23/2026	710102081472026	RAKSHA GLOBAL STEEL PRIVATE LIMITED VS EBIX TRAVEL HOLIDAYS LIMITED	9/24/2026	**No. of Objections:** 1. **Counsel's signature is missing on the Memo of Parties page.** Kindly affix the counsel's signature at the appropriate place. 2. **Pagination in the Volume 3 Index is incorrect.** Kindly rectify the pagination and ensure that it corresponds correctly with the PDF. 3. The following pages are **not clear/legible** : **Page Nos. 454, 456, 457, 458, 461, 463, 471, 474, 475, 479, 480, 485, 486, 487, 489, 490, 495, 498, 499, 505, 506, 507, 510, 512, 518 and 519** . Kindly upload clear and legible copies of the said pages. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
17	9/24/2026	710100081652026	CATALYST TRUSTEESHIP LIMITED VS TASHEE LAND DEVELOPERS PRIVATE LIMITED	9/24/2026	**No. of Objections:** 1. **Page numbering is missing in the bookmarks.** Kindly provide proper bookmarking with page numbering as per the Index. 2. **Separate Volume-wise Indexes for Volumes 1, 2, 3, 4 and 5 are missing.** Kindly provide separate indexes for each volume. 3. **Pagination is missing in the Master Index and Volume 1 PDF.** Kindly provide proper pagination in both and ensure that the pagination corresponds with the PDF. 4. **Counsel's signature is missing in the Index and Memo of Parties.** Kindly affix the counsel's signature at the appropriate places. 5. Kindly ensure that **every page of Form 1 bears the requisite signature** . 6. **₹25/- welfare ticket and ₹3/- court fee are missing in the Vakalatnama.** Kindly affix the requisite welfare ticket and court fee. 7. **OCR is missing in Volume 5.** Kindly ensure that OCR is applied to every page of Volume 5 and that the PDF is searchable. 8. **Advocate's signature is missing in the Vakalatnama.** Kindly affix the advocate's signature and re-upload the corrected copy. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.

SRISHTI B
SHAH

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 10:35:22
+05'30'

18	9/24/2026	710102082132026	MUKESH MOHTA VS IBLUE SAPPHIRE HEALTHCARES PRIVATE LIMITED	9/25/2026	**No. of Objections:** 1. **Bookmarking is mandatory in all Volumes of the PDF.** Kindly provide proper bookmarking along with pagination as per the respective Index of each Volume. 2. **Counsel's signature is missing at various places in the PDF**, including the Index, Memo of Parties, last page of the Petition, etc., in all Volumes. Kindly affix the requisite Counsel's signature at all appropriate places. 3. **Signature is missing on every page of the Petition.** Kindly affix the requisite signature on each page of the Petition. 4. **True Copy endorsement and signature are missing on some Annexure pages in Volumes III and V.** Kindly affix the requisite True Copy endorsement and signature on all Annexure pages. 5. **OCR is missing on the following pages of the PDF:** Pages No. **97 to 179, 188 to 231, 333 to 373, 374 to 385, 397 to 406, 432 to 434, 479 to 481, 505 to 560, 561 to 750, and 751 to 793.** Kindly provide proper OCR on the said pages and upload a searchable PDF. 6. **Volume V Index is incomplete/mismatched.** The pagination mentioned in the Index does not correspond with the pagination in the PDF. Kindly rectify the Index and pagination and ensure that both are identical. 7. **Proof of Service and Vakalatnama are missing in the PDF.** Kindly attach and upload the Proof of Service and Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
19	9/23/2026	710102081612026	SONE LAL VS ASHISH MOHAN	9/24/2026	**No. of Objections:** 1. Kindly add **all the names of the Respondents and Petitioners in the online portal** as mentioned in the Memo of Parties. Further, kindly add the **respective company names** as per the supporting company documents, such as **Master Data**, wherever applicable. 2. **Payment is due under Sections 241 and 242, Sections 173 and 174, and Sections 118 and 116**, as mentioned in the Petition. Kindly make the requisite payment and upload the **proof of payment**. 3. The **Case Type is incorrectly mentioned on Page Nos. 36, 39, 41 and 43 of the Affidavit**. Kindly mention **Company Petition ___/2026** instead of **Company Petition (CB) ___/2026** and ensure consistency throughout the PDF. 4. Kindly attach the **affidavit of each Applicant/Petitioner**. The affidavits of all Applicants/Petitioners are required to be filed, and not only one affidavit. 5. **Page Nos. 47, 48 and 62 have incorrect alignment.** Kindly rectify the alignment and re-upload the corrected pages. 6. **Page Nos. 83 to 85 are not clear/readable.** Kindly upload clear and legible **typed copies** of the said pages. 7. Kindly attach the **MOA, AOA and Balance Sheet of the company**. 8. **Before refiling the matter, kindly connect with the Registry of NCLT** for necessary clarification/compliance. In case of any query please contact NCLT registry
Srishti B Shah					
Deputy Registrar, NCLT New Delhi					



सत्यमेव जयते

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 18.09.2026 TO 25.09.2025

APPLICATION (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/1/2026	710102074492026	BESAR SINGH VERMA VS WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED	9/21/2026	**No. of Objections:** 1. **Bookmarking with pagination is missing.** Kindly provide proper bookmarking with correct page numbering as per the Index. 2. ***"True Copy" and signatures are missing on the annexure pages.** Kindly affix the same on all relevant annexure pages. 3. **Main Case No. is missing in the Vakalatnama.** Kindly mention the correct Main Case No. 4. **Rs. 3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee. 5. **OCR is missing on every page of the PDF.** Kindly provide OCR on all pages and upload a searchable PDF. **While refilling the application, please ensure that all pages of the PDF are clear and legible, properly bookmarked with pagination as per the Index, and OCR-enabled.**

**SRISHTI B
SHAH**

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 10:36:06
+05'30'

2	9/7/2026	710102076282026	BRIJESH KUMAR TAMBER BANKRUPTCY TRUSTEE OF SEEMA MITTAL VS MRS. SEEMA MITTAL PERSONAL GUARANTOR OF M/S. MAHESH INDUSTRIES PVT. LTD.	9/20/2026	**No. of Objections:** The Applicant has mentioned ANY OTHER PROVISION Government Body” in the online portal.. The same may be deleted, and only “any other provision” may be mentioned in the section area. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
3	9/19/2026	710102079802026	MUKESH GUPTA RESOLUTION PROFESSIONAL FOR MS GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND MS BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED VS MRS. SEEMA MITTAL PERSONAL GUARANTOR OF M/S. MAHESH INDUSTRIES PVT. LTD.	9/21/2026	1. remove extra pdf.
4	9/19/2026	710102079882026	AJITPAL SINGH DHILLON VS DEEPAK KUMAR GOYAL RESOLUTION PROFESSIONAL OF MS. AMRITSAR MSW LIMITED	9/21/2026	no of objection Section is not mentioned in the Index and application.** Kindly mention the applicable Section in the Index and ensure that the details are consistent with the PDF and online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
5	9/19/2026	710102079792026	SUPRIYA AKOLKAR VS DEEPAK KUMAR GOYAL IRP OF AMRITSAR MSW LTD.	9/20/2026	**No. of Objections:** 1 Petitioner and respondent basic details missed in online portal. 2.The **Section is mismatched between the PDF and the online portal** . Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
6	9/19/2026	710102079812026	SANJAY KUMAR JHA RESOLUTION PROFESSIONAL FOR METCALFE PROPERTIES PRIVATE LIMITED 7TH VS DEEPAK KUMAR GOYAL IRP OF AMRITSAR MSW LTD.	9/21/2026	**No. of Objections:** 1. **OCR is required on every page of the PDF.** Kindly upload a proper OCR-enabled/searchable PDF for the complete document. 2. Kindly **highlight the relevant portions in the newspaper clippings** While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.

SRISHTI
B SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:38:19 +05'30'

7	9/19/2026	710102079842026	SANJAY KUMAR JHA RESOLUTION PROFESSIONAL FOR METCALFE PROPERTIES PRIVATE LIMITED 9TH VS DEEPAK KUMAR GOYAL IRP OF AMRITSAR MSW LTD.	9/21/2026	**No. of Objections:** 1. **OCR is required on every page of the PDF.** Kindly upload a proper OCR-enabled/searchable PDF for the complete document. 2. Kindly **highlight the relevant portions in the newspaper clippings**
8	9/19/2026	710102079742026	MR. SURPREET SINGH SURI VS INDUSIND BANK LTD.	9/21/2026	**No. of Objections:** 1. **Case Type is incorrect on the online portal.** Kindly select ***Interlocutory Application (IBC)*** as the correct Case Type in the online portal. 2. **List of Dates and Events is missing.** Kindly provide the List of Dates and Events and ensure that the same is duly indexed. 3. **Brief Synopsis is missing.** Kindly provide the Brief Synopsis and mention the same in the Index. 4 **Extra Proof of Service has been uploaded.** Kindly delete/remove the duplicate/extra copy of the Proof of Service and retain only the correct copy. 5 Now this time Vol.1 is missing in pdf. Kindly upload vol. 1 with bookmarking and proper pagination. 6 Pagination is missed in bookmarking . (vol.2) While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
9	9/19/2026	710102079872026	HARVINDER KUMAR JATANA LIQUIDATOR FOR SURYA PHARMACEUTICAL LTD VS INDUSIND BANK LTD.	9/22/2026	Page Nos. 69, 78, 79, 145, 146, 157, 158, 169, 170, 206, 220, and 288: The pages are not clear/legible. Clear copies are required. Page Nos. 78, 79, 145, 146, 157, 158, 206, 220, and 288: The main/relevant portions should be properly highlighted. Volume 1: OCR needs to be properly completed/corrected throughout the volume. Vakalatnama: The main case number mentioned in the Vakalatnama does not match the case number. The same needs to be corrected.
10	9/19/2026	710102079822026	SANJAY KUMAR JHA RESOLUTION PROFESSIONAL FOR METCALFE PROPERTIES PRIVATE LIMITED 8TH VS INDUSIND BANK LTD.	9/21/2026	**No. of Objections:** 1. **OCR is required on every page of the PDF.** Kindly upload a proper OCR-enabled/searchable PDF for the complete document. 2. Kindly **highlight the relevant portions in the newspaper clippings**

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:38:33 +05'30'

11	9/19/2026	710102080232026	TARUNA GOEL INTERIM RESOLUTION PROFESSIONAL FOR AKSHAJ ESTATE PVT LTD VS INDUSIND BANK LTD.	9/21/2026	**No. of Objections:** 1. **Pagination is missing in the bookmarking.** Kindly provide bookmarking with proper pagination as per the Index. 2. **Payment is due under Rule 18(c).** Kindly make the requisite payment and upload the proof of payment. As you have taken two sections in your application therefore payment is required for both the sections alternatively you may take other section as READWITH 3. **OCR is required on every page of the PDF.** Kindly upload a proper OCR-enabled/searchable PDF for the complete document.
12	9/19/2026	710102079992026	NKG INFRASTRUCTURE LIMITED VS TATA IRON SYNDICATES	9/21/2026	**No. of Objections:** 1. **Signature is missing on Page No. 3 of the application.** Kindly affix the required signature on the said page. 2. **Proof of Service:** The Proof of Service is dated **27.09.2026** , whereas the application was filed on **26.09.2026** . Kindly clarify the discrepancy and provide the appropriate Proof of Service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
13	9/19/2026	710102080012026	MR. PRADEEP KUMAR VS DEEPAK KUMAR GOYAL RESOLUTION PROFESSIONAL OF MS. AMRITSAR MSW LIMITED	9/21/2026	**No. of Objections:** 1. **Section is not mentioned in the Index and application.** Kindly mention the applicable Section in the Index and ensure that the details are consistent with the PDF and online portal. 2 Respondent basic details missed in pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
14	9/19/2026	710102080002026	MUKESH GUPTA RESOLUTION PROFESSIONAL FOR MS GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND MS BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED VS SATINDER SINGH BHASIN BEING SERVED THROUGH THE JAIL SUPERINTENDENT	9/22/2026	**No. of Objections:** 1. **Bookmarking is mandatory** as per the Index, with proper pagination for **all volumes** . Kindly provide/rectify the bookmarks accordingly. 2. **Page numbers are missing in the Master Index.** Kindly mention the correct page numbers. 3. **Signature is missing on the Index.** Kindly affix the required signature. 4. **Page numbers are missing in the Volume-wise Index.** Kindly provide the correct pagination. 5. **Signatures are missing on all Volume-wise Indexes.** Kindly affix the required signatures on each Volume-wise Index. 6. **Signature is missing on the Memo of Parties.** Kindly affix the required signature. 7. **Page numbers are missing in the soft copy.** Kindly ensure proper pagination throughout the PDF. 8. **True Copy endorsement and signatures are missing on the Annexure pages.** Kindly affix the **True Copy** endorsement and required signature on each annexure page. 9. **OCR is required for all pages of the PDF.** Kindly ensure that the entire PDF is
15	9/18/2026	710102079622026	DLF HOME DEVELOPERS LIMITED VS MR. SUDHIR KUMAR AGARWAL RESOLUTION PROFESSIONAL INTERIM RESOLUTION PROFESSIONAL	9/21/2026	**No. of Objections:** 1. **Bookmarking is missing.** Kindly provide proper bookmarking with pagination as per the Index. 2. **Signatures are missing on all Application pages.** Kindly ensure that the Application is duly signed on every applicable page. 3. **Notary attestation is missing on the Affidavit.** Kindly provide the duly notarized Affidavit and re-upload the corrected copy. 4. **OCR is not proper in the PDF.** Kindly upload a proper OCR-enabled/searchable PDF. 5. Kindly **fill in all the basic details of the Respondents in the Respondent column on the online portal** and ensure that the details are complete and consistent with the Memo of Parties. While refiling the application please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.

SRISHTI B
SHAH

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 10:38:46
+05'30'

16	9/19/2026	710102080082026	MUKESH GUPTA RESOLUTION PROFESSIONAL FOR MS GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND MS BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED 2ND VS MR. SUDHIR KUMAR AGARWAL RESOLUTION PROFESSIONAL INTERIM RESOLUTION PROFESSIONAL	9/21/2026	Please ensure that all the pages of the pdf are OCR enabled.
17	9/21/2026	710102080682026	MR. VIKAS SINGH MAINI VS INSOLVENCY AND BANKRUPTCY BOARD OF INDIA	9/22/2026	**No. of Objections:** 1. **Bookmarking is mandatory** as per the Index with proper pagination. Further, the **Section is not mentioned in the Index** . Kindly mention the relevant Section in the Index and ensure proper bookmarking with pagination. 2. **Online basic details are incomplete/mismatched.** Kindly fill in the basic details of all Petitioners/Applicants and Respondents on the online portal as per the Memo of Parties. As per the Memo of Parties, there are **5 Applicants** ; kindly ensure that all 5 Applicants are correctly entered in the online portal. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 3. **Authority Letter/Affidavit of Applicant No. 2 is missing.** Kindly annex/upload the required Authority Letter or Affidavit of Applicant No. 2. 4. **Volume-wise Index is missing in all Volumes.** Kindly provide separate Volume-
18	9/22/2026	710102080812026	DVIYA JAIN VS IDBI TRUSTEESHIP SERVICES LIMITED AND ANR	9/23/2026	1. Rs. 3 court fees and Rs. 25 welfare tickets missed in Vakalatnama.
19	9/21/2026	710102080672026	DEVENDER SINGH BAMEL ORS. VS VIVEK GUPTA ORS.	9/22/2026	**No. of Objections:** 1. **Basic details of the Petitioners and Respondents are missing on the online portal.** Kindly fill in the complete basic details of all Petitioners and Respondents on the online portal as per the Memo of Parties. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. Only one petitioner is mentioned in the online portal. Kindly add other applicants as well. 2. **Pagination is mismatched in the bookmarking of Volumes 1 and 2.** Kindly rectify the bookmarking and ensure that the pagination corresponds correctly with the Index and respective volumes. 3. **English translated copies are required for Hindi pages 96, 325 and 346.** Kindly provide the corresponding English translated copies of the said pages. 4. **Pages 149, 151, 203, 206, 209, 211 and 292 to 323 are not clear/readable.** Kindly upload clear and legible copies of the said pages. 5.
20	9/21/2026	710102080622026	KALPRAJ TECHNO FAB PRIVATE LIMITED VS DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/22/2026	Memo of Parties is missing from the Index, PDF, and PDF Bookmarking. Vakalatnama is missing. Kindly annex the complete copy. Index is not signed. Kindly provide the duly signed Index. PDF Bookmarking is mandatory as per the Index, with proper pagination. Section is not mentioned in the Index and on Page No. 1. Kindly mention the appropriate Section in both places. Kindly annex the document(s) that you intend to take on record.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:39:06 +05'30'

21	9/22/2026	710102081212026	GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY VS VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED	9/23/2026	**No. of Objections:** 1. **As per the Index, the PDF is incomplete.** Kindly upload the complete PDF as per the Index. 2. **Proof of Service is missing in the PDF.** Kindly provide and upload the Proof of Service. 3. **The Memo of Parties is mismatched with the online portal.** Kindly update the online portal as per the Memo of Parties. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 4. **Affidavit, Annexures, and Vakalatnama are missing in the PDF.** Kindly annex and upload the same. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
22	9/22/2026	710102080902026	VIKAS MOHAN SINGHAL VS CENTRAL BANK OF INDIA	9/23/2026	**No. of Objections:** 1. **The Case Type is incorrectly mentioned.** Kindly correct the Case Type wherever it appears in the PDF and online portal. 2. **Kindly select "Interlocutory Application (I.B.C)" as the Case Type on the online portal.** 3. **Bookmarking is missing.** Kindly provide proper bookmarking with pagination as per the Index. 4. **The Memo of Parties is mismatched between the PDF and the online portal.** Kindly rectify the discrepancies and ensure that the Memo of Parties and online portal are identical. 5. **Date is missing in the Affidavit.** Kindly mention the complete date. 6. **"True Copy" endorsement and signatures are missing on the annexure pages.** Kindly affix the same on all applicable annexure pages. 7. **OCR is not properly applied in the PDF.** Kindly ensure proper OCR on every page and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
23	9/22/2026	710102080822026	DHIRAJ JAIN VS IDBI TRUSTEESHIP SERVICES LIMITED AND ANR	9/23/2026	1. Main case no. mismatched in proof of Service. 2. OCR in proper in pdf.
24	9/22/2026	710102080792026	PATEL TEXTILES VS MAYASHEEL RETAIL INDIA LIMITED	9/23/2026	1. Case type wrong, Kindly select IA (IBC) 2. Main case no mismatch in pdf. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
25	9/22/2026	710102080892026	RAVINDER AHUJA VS BHAGAT RAM OM PRAKASH AGRO PVT LTD	9/23/2026	**No. of Objections:** 1. **Kindly ensure that the PDF is properly bookmarked with correct pagination** as per the Index. 2. **Pagination is missing in the Index and PDF.** Kindly provide proper pagination throughout. 3. **Counsel's signature is missing on the Index and every page of the PDF.** Kindly affix the required signature on all applicable pages. 4. **Memo of Parties is missing in the PDF.** Kindly annex and upload the Memo of Parties. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 5. **Respondent's basic details are missing on the online portal.** Kindly fill in all the required Respondent details. 6. **Proof of Service is missing in the PDF.** Kindly provide and upload the Proof of Service. 7. **Petitioner's Affidavits and Vakalatnama are missing in the PDF.** Kindly annex and upload the same. 8. **Only the Application has been uploaded in the

**SRISHTI B
SHAH**

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 10:39:20
+05'30'

26	9/22/2026	710102080802026	PATEL TEXTILES VS MAYASHEEL RETAIL INDIA LIMITED	9/23/2026	1. Case type wrong, Kindly select IA (IBC) 2. Main case no mismatch in pdf. 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
27	9/22/2026	710102081052026	UMESH SINGHAL VS INDIAN BANK	9/23/2026	**No. of Objections:** 1. **Date is missing in the Vakalatnama.** Kindly mention the complete date. 2. Please ensure that all the pages of the pdf are OCR enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
28	9/22/2026	710102080782026	SHRUTI JAIN VS IDBI TRUSTEESHIP SERVICES LIMITED AND ANR	9/23/2026	1. The bookmarks are not linked to the corresponding pages in the PDF. Kindly rectify the defect and ensure that each bookmark opens the respective page in the PDF. 2. sign missed in every page of application 3. Kindly ensure that OCR is applied to every page of the PDF.
29	9/22/2026	710102080992026	.MS. CHARANDEEP KAUR VS MR. SUDHIR KUMAR AGARWAL INTERIM RESOLUTION PROFESSIONAL	9/23/2026	1. Proof of Service missed in pdf. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
30	9/23/2026	710102081432026	IFCI LIMITED VS COSMOS INDUSTRIES LIMITED	9/24/2026	**No. of Objections:** 1. **Memo of Parties is missing in the PDF.** Kindly attach the Memo of Parties and ensure that the same is properly indexed and bookmarked. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 2. The **Section is incorrectly mentioned on both the online portal and in the PDF** . Kindly rectify the same and mention **Section 60(5)** consistently at both places. 3. Kindly attach the **Vakalatnama** . If the Vakalatnama is already on record, please mention the same in the Index as: ***"Vakalatnama is on record."** 4. **Petitioner's affidavit is missing in the PDF.** Kindly attach and upload the Petitioner's affidavit. 5. **Page No. 26 has incorrect alignment.** Kindly rectify the alignment and re-upload the corrected page. 6. Kindly ensure that the document for which condonation of delay is sought is also annexed to the IA and included in the

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:39:31 +05'30'

31	9/22/2026	710102081162026	SNEHAL ARVIND KAMDAR VS COSMOS INDUSTRIES LIMITED	9/23/2026	1. Page no. 17 to 20 highlight the main portion. 2. The affidavit of petitioner is missing in pdf. Please attach affidavit as given in FORM NO. NCLT 6 of NCLT Rules, 2016. Also the affidavit should be notarised. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
32	9/23/2026	710102081482026	MRS. CHANCHAL VERMA VS MR. KRIT NARAYAN MISHRA RESOLUTION PROFESSIONAL OF MS PALM DEVELOPERS PVT. LTD	9/24/2026	**No. of Objections:** 1. **Pagination in the Index is incomplete.** Kindly provide complete pagination in the Index and ensure that it corresponds with the PDF. 2. Kindly attach the **Vakalatnama** . If the Vakalatnama is already on record, please mention the same in the Index as: ***Vakalatnama is on record.*** 3. **Page Nos. 101 and 102 have incorrect alignment.** Kindly rectify the alignment and re-upload the corrected pages. 4. **The PDF is incomplete as per the Index.** Kindly ensure that all documents/pages mentioned in the Index are duly included in the PDF and re-upload the complete PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
33	9/23/2026	710102081422026	IFCI LIMITED VS COSMOS INDUSTRIES LIMITED	9/24/2026	**No. of Objections:** 1. **The Section/Rule is incorrectly selected on the online portal.** Kindly select **Rule 11** on the online portal and ensure that the same is correctly reflected in the PDF, wherever applicable. 2. **Memo of Parties is missing in the PDF.** Kindly attach the Memo of Parties and ensure that the same is properly indexed and bookmarked. 3. **Order dated 05.08.2026 is missing in the PDF.** Kindly attach the said order and update the Index and bookmarking accordingly. 4. **Petitioner's affidavit is missing in the PDF.** Kindly attach and upload the Petitioner's affidavit. 5. **Year is missing in the Vakalatnama.** Kindly mention the correct year in the Vakalatnama and re-upload the corrected copy. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
34	9/22/2026	710102081112026	LUCKNOW DEVELOPMENT AUTHORITY VS MR. NAVNEET KUMAR GUPTA RP OF MIS. ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED	9/23/2026	**No. of Objections:** 1. **Kindly ensure that all annexures bear the "True Copy" endorsement along with the required signature** on every applicable page. 2. **Typed copies of the Hindi and illegible pages have been filed; however, the corresponding page/reference numbers are not mentioned.** Kindly mention the original page/reference numbers against each typed copy for proper identification and cross-reference. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
35	9/23/2026	710102081362026	ASHISH AHLUWALIA VS VALUE INFRA BUYERS ASSOCIATION	9/24/2026	**No. of Objections:** 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination** as per the Index. 2. **I.A. No. 2024 is incorrectly mentioned in the Affidavit.** Kindly rectify the defect and mention the correct **I.A. No. 2026** wherever applicable. 3. **Date and ₹3/- court fee are missing in the Vakalatnama.** Kindly mention the date and affix the requisite court fee. 4. **Date is missing in the Index, Memo of Parties and Application.** Kindly mention the appropriate date at the respective places. 5. **Date and Notary details are missing in the Affidavit.** Kindly rectify the defect and provide the complete date and Notary details. 6. **Page Nos. 125, 126, 131, 132 and 136 to 183 are not clear/legible.** Kindly upload clear and legible copies of the said pages. 7. **Double pagination is appearing from Page Nos. 56 to 183.** Kindly remove the duplicate pagination and ensure that the pagination is correct and sequential. 8. **Page Nos. 136 to 183 have incorrect alignment.**

**SRISHTI B
SHAH**

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:39:45 +05'30'

36	9/23/2026	710102081492026	DIVAKAR JHA VS SUPERTech TOWNSHIP PROJECT LIMITED	9/24/2026	**No. of Objections:** 1. **The Case Type is incorrectly selected.** Kindly select ***IA (IBC)*** as the Case Type on the online portal and ensure consistency in the PDF. 2. Kindly mention ***I.A. No. ____/2026*** instead of ***Company Appeal No. ____/2026*** in the PDF, wherever applicable. 3. The matter has been filed as an ***Appeal*** instead of an ***Application***. Kindly rectify the title and file the matter as an ***Application*** instead of an ***Appeal***. 4. **Counsel's details and signature are missing in the Memo of Parties.** Kindly provide the complete counsel details and affix the counsel's signature. 5. Kindly ensure that **all annexures bear the endorsement "True Copy."** 6. **Page No. 22 is not readable/legible.** Kindly upload a clear and legible copy of the said page. 7. **Main Case No. is missing in the Vakalatnama.** Kindly mention the correct Main Case No. 8. **₹3/- court fee is missing in the Vakalatnama.** Kindly affix the requisite court fee and re-upload the corrected copy. While
37	9/23/2026	710102081392026	AYOUB A. ISMAIL VS DWARKADHIS PROJECTS PRIVATE LIMITED	9/24/2026	**No. of Objections:** 1. Kindly ensure that the **PDF is properly bookmarked with correct pagination** as per the Index. 2. The **date, ₹3/- court fee, ₹25/- welfare ticket, and Main Case No.** are missing in the Vakalatnama. Kindly rectify the same and re-upload the corrected Vakalatnama. 3. The **basic details of the Petitioner and Respondent No. 2** are missing on the online portal. Kindly fill in the complete and correct details. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. 4. **Counsel details are incomplete in the Index.** Kindly provide the complete counsel details. 5. Kindly **remove the page placed immediately after the Index** and re-upload the corrected PDF. 6. **Page No. 31 is not readable/legible.** Kindly upload a clear and legible copy of the said page. 7. Kindly place **Page Nos. 26 to 54 under the "Annexures" section** and ensure that the Index and
38	9/23/2026	710102081442026	DIVINUS FUND-I VS RESURGENT RESOLUTION PROFESSIONALS LLP	9/24/2026	**No. of Objections:** 1. **₹3/- court fee and ₹25/- welfare ticket are missing in the Vakalatnama.** Kindly affix the requisite court fee and welfare ticket on the Vakalatnama and re-upload the corrected copy. 2. In one filing, **either Impleadment or Intervention** may be selected. If ***Intervention*** is being filed, kindly select ***Intervention*** as the Case Type** on the online portal and ensure that the same is correctly reflected in the PDF. 3. **OCR is not properly applied in the PDF.** Kindly ensure that proper OCR is applied to every page of the PDF and that the complete PDF is searchable. 4. The **basic details of the Petitioner and Respondent are missing on the online portal**. Kindly fill in the complete and correct basic details of both parties. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
39	9/23/2026	710102081502026	TATA CAPITAL LIMIED VS DEEPAK KUMAR	9/24/2026	*No. of Objections:** 1. The **basic details of Respondent No. 2 are missing on the online portal**. Kindly fill in the complete and correct details. 2. Kindly ensure that ***"True Copy"*** endorsement along with the signature is affixed on every page of all annexures in both volumes*. 3. **OCR is not properly applied in Volume 1.** Kindly ensure that OCR is applied properly to every page of Volume 1 and re-upload the corrected PDF. 4. **₹3/- court fee and ₹25/- welfare ticket are missing in the Vakalatnama.** Kindly affix the requisite court fee and welfare ticket on the Vakalatnama and re-upload the corrected copy. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled.
40	9/23/2026	710102081622026	UNION BANK OF INDIA THROUGH DEEPAK MAINI VS POOJA GARG	9/24/2026	**No. of Objections:** 1. **Double pagination has been noticed in the PDF.** Kindly remove the duplicate pagination and ensure that the page numbering is correct and sequential. 2. **Proof of Service has been uploaded twice.** Kindly remove the duplicate copy of the Proof of Service and retain only the correct copy.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:39:59 +05'30'

41	9/23/2026	710102081282026	TEIL PROJECTS LIMITED VS POOJA GARG	9/24/2026	Double pdf has been uploaded. 2. The date in Index and memo of party is different. 3. Proof of service has been uploaded for the month of July,
42	9/24/2026	710102082142026	SADHNA SRIVASTAVA VS REVITAL REALITY PRIVATE LIMITED	9/25/2026	**No. of Objections:** 1. **Signature is missing on the Application pages.** Kindly affix the requisite signature on all pages of the Application. 2. **Pages No. 40, 50, 68, 69, 75, 76 and 80 to 91 are blurred/not clear.** Kindly upload clear and legible copies of the said pages. 3. **Left-side portion of the pages is cut off on Pages No. 69, 70, 71 to 77 and 80 to 91.** Kindly upload properly scanned pages with the complete left-side portion visible. 4. **True Copy endorsement and signature are mandatory on all Annexure pages.** Kindly affix the True Copy endorsement and requisite signature on every Annexure page. 5. **₹25/- Welfare Fund Ticket and ₹3/- Court Fee are missing on the Vakalatnama.** Kindly affix the requisite Welfare Fund Ticket and Court Fee on the Vakalatnama. 6. **Proper OCR is missing in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly
43	9/24/2026	710102081882026	MS DALBIR KAUR VS MR DEVENDER UMRAO	9/21/2026	1 Three Rs. court fee missed in Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
44	9/24/2026	710102081712026	ASHISH KUMAR VS PRADEEP KUMAR KAUSHIK	9/25/2026	**No. of Objections:** 1. **Bookmarking is missing.** Kindly provide proper bookmarking with pagination as per the Index. 2. **True Copy and signatures are missing on the annexures.** Kindly affix the **True Copy stamp and signature on all annexure pages** . 3. **Vakalatnama:** The **₹25 Welfare Ticket and ₹3 Court Fee** are missing. Kindly affix the requisite Welfare Ticket and Court Fee on the Vakalatnama. 4. **Vakalatnama is blurred and not readable.** Kindly upload a clear and legible copy of the Vakalatnama. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
45	9/24/2026	710102081742026	GOPAL SINGHAL VS STATE BANK OF INDIA	9/25/2026	**No. of Objections:** 1. **Section is incorrectly mentioned in the PDF and on the online portal.** Kindly select **Rule 11** on the online portal and ensure that the same is correctly mentioned in the PDF. 2. **Title of the Application:** The application PDF is required to be titled as ****Restoration Application**** before **I.A. (IBC) No. ___/ND/2026** . Kindly rectify the title accordingly. 3. **Pagination is missing in the Bookmarks.** Kindly provide proper bookmarking with pagination as per the Index. 4. **Counsel details are incomplete in the Memo of Parties.** Kindly provide the complete details of the Counsel in the Memo of Parties. 5. **Vakalatnama is missing in the PDF.** Kindly attach and upload a copy of the Vakalatnama. 6. **OCR is mandatory on every page of the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:40:13 +05'30'

46	9/24/2026	710102081932026	AMIT AGARWAL VS MS BLUE WATER ENTERPRISES A PARTNERSHIP FIRM AND ORS	9/25/2026	1 Only Notice- is uploaded in the pdf . Kindly upload full pdf with proper bookmarking. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
47	9/24/2026	710102081862026	WTC FARIDABAD INFRASTRUCTURE DEVELOPMENT PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	**No. of Objections:** 1. **Proof of Service on behalf of the Respondent is missing.** Kindly provide and upload the Proof of Service in the PDF. 2. **Vakalatnama is missing in the PDF.** Kindly attach and upload the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***Vakalatnama is on record.*** 3. **OCR is mandatory on every page of the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
48	9/24/2026	710102081782026	SUMAN KUMAR VERMA IRP OF HORIZON CONCEPT PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	**No. of Objections:** 1. **Date of the Order in Annexure-10 is mismatched.** Kindly rectify the date and upload the corrected document. 2. **Translated pages are not properly identified.** Kindly mention clearly on the respective copies which pages have been translated, along with the corresponding original page references. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
49	9/24/2026	710102081852026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	**No. of Objections:** 1. **Proof of Service on behalf of the Respondent is missing.** Kindly provide and upload the Proof of Service. 2. **Vakalatnama is missing in the PDF.** Kindly attach and upload the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***Vakalatnama is on record.*** 3. **OCR is mandatory on every page of the PDF.** Kindly provide proper OCR on all pages and upload a searchable PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
50	9/24/2026	710102082062026	OM PRAKASH VIJAY LIQUIDATOR OF FANTASC TIC BUILDCON PVT LTD VS RAJESH GUPTA	9/25/2026	**No. of Objections:** 1. **Pagination is missing in the Bookmarks.** Kindly provide proper bookmarking with pagination as per the Index. 2. **Signature is missing in the Prayer.** Kindly affix the requisite signature in the Prayer. 3. **Pages No. 16 to 23 and 25 to 27 are not clear/readable.** Kindly upload clear and legible copies of the said pages. The **Section is mismatched between the PDF and the online portal** . Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:42:26 +05'30'

51	9/24/2026	710102081792026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS CHRISTOPHER OSWALD D CUNHA	9/25/2026	**No. of Objections:** Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. **Proper OCR is missing in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
52	9/24/2026	710102081812026	WTC NOIDA DEVELOPMENT COMPANY PVT LTD AND ANR VS LALITA KAKKAR	9/25/2026	**No. of Objections:** 1. **Copy of Vakalatnama is missing in the PDF.** Kindly attach and upload a copy of the Vakalatnama. 2. **OCR is not proper in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service in the PDF. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
53	9/24/2026	710102081752026	WTC NOIDA DEVELOPMENT COMPANY PVT. LTD. VS PARIDHI BHAL	9/25/2026	**No. of Objections:** 1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 2. **Proper OCR is missing in the PDF.** Kindly provide proper OCR on every page and upload a searchable PDF. 3. **Proof of Service is missing.** Kindly provide and upload the Proof of Service. The **Section is mismatched between the PDF and the online portal**. Kindly rectify the Section in both the PDF and online portal so that the details are consistent. In case the relevant section is not available online you may select ANY OTHER PROVISION from drop down menu.
54	9/24/2026	710102081822026	GIA INFRASTRUCTURE PRIVATE LIMITED VS RARE ASSET RECONSTRUCTION LIMITED	9/25/2026	1. Please ensure that all the pages of the pdf are OCR enabled. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 3. Proof of Service missed. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
55	9/24/2026	710102081732026	GUJARAT OPERATIONAL CREDITORS ASSOCIATION VS ARCELOR MITTAL NIPPON STEEL INDIA P LTD. AND ORS	9/25/2026	**No. of Objections:** 1. **Section is missing in the Index.** Kindly mention the appropriate section in the Index. 2. **Main Case No. is missing on the online portal.** Kindly enter the Main Case No. in the online portal. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:42:37 +05'30'

56	9/24/2026	710102082042026	SITAL LEASING AND FINANCE LTD VS SATYENDRA SHARMA	9/25/2026	**No. of Objections:** 1. **Petitioner's and Respondent's basic details are missing on the online portal.** Kindly enter all the requisite basic details of the Petitioner(s) and Respondent(s) on the online portal. 2. **Vakalatnama is missing in the PDF.** Kindly attach and upload the Vakalatnama. If the Vakalatnama is already on record, kindly mention the same in the Index as: ***Vakalatnama is on record.*** While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
57	9/24/2026	710102082102026	OM PRAKASH VIJAY LIQUIDATOR FOR FANTASTIC BUILDCON PVT LTD VS DINESH CHAND JAIN	9/20/2026	**No. of Objections:** 1. **Pagination is missing in the Bookmarks.** Kindly provide proper bookmarking with pagination as per the Index. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
58	9/24/2026	710102081702026	CANARA BANK VS MR. RAMESH HANDA	9/21/2026	**No. of Objections:** 1. **Petitioner's Affidavit is missing.** Kindly attach and upload the requisite affidavit of the Petitioner. The affidavit filed is that of **Ramesh Handa**, who is shown as the Respondent, whereas the **Memo of Parties mentions Canara Bank as the Petitioner**. Therefore, the affidavit on behalf of the Petitioner, **Canara Bank**, is required. Kindly either **modify the Memo of Parties and mention the party whose affidavit has been filed as the Applicant/Petitioner**, or **provide the affidavit of the party shown as the Applicant/Petitioner in the Memo of Parties**. Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party.
59	9/24/2026	710102082092026	ASSETS CARE RECONSTRUCTION ENTERPRISE LIMITED VS AYYAGARI VISWANADHA SARMA RESOLUTION PROFESSIONAL FOR PIYUSH IT SOLUTIONS PVT. LTD. ORS	9/25/2026	Please ensure that the memo of party in pdf and online portal are identical. Also ensure that the affidavit is provided of the party mentioned as applicant in the memo of party. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.
60	9/24/2026	710102081842026	WTC NOIDA DEVELOPMENT COMPANY PRIVATE LIMITED VS VIPUL CHANDRA GUPTA	9/25/2026	1 Proof of service is missed in behalf of respondent. 2 Vakalatnama is missed in pdf. if vakalatnama is already on record the same may be mentioned in the Index. 3 Please ensure that all the pages of the pdf are OCR enabled. While refiling the application/petition please ensure all the pages of the pdf are clear/legible, properly bookmarked and OCR enabled and the details mentioned in pdf and Online Portal are identical.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:42:51 +05'30'



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Weekly Registry Defect List Dated 18.09.2026 TO 25.09.2026

ADDITIONAL DOCS (IBC)" and (Companies Act)"

This is for information of all concerned that the following defect list is being published to facilitate the applicants and authorized representatives who may not have received the defect sheet/memo electronically due to technical reasons or non-delivery. Parties whose case details appears in the list are advised to review the notified defects and take appropriate steps for rectification within the prescribed time.

****For any assistance, kindly contact: Deputy Registrar – Ms. Megha Sharma Email ID:(dr1-nclt@nclt.gov.in)**

****Help Desk Number:** 011-24363846**

S no.	Date of Filing/ Refilling	Dairy number	Case Title	Scrutiny date	Defects marked/ Objections
1	9/24/2026	0710102109192025/20	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
2	9/24/2026	0710102109192025/19	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
3	9/24/2026	0710102020682025/34	DMI FINANCE PRIVATE LIMITED VS. STELLAR VENTURES PRIVATE LIMITED	9/25/2026	1. The compliance order 16.09.2026 has not yet been uploaded . Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
4	9/24/2026	0710102053332026/3	SUPERTECH REALTORS PRIVATE LIMITED VS. SUPERTECH TOWNSHIP PROJECT LIMITED	9/25/2026	1. Kindly ensure that all pages of the Rejoinder are duly signed. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
5	9/24/2026	0710102027452025/3	VIKRAM SOLAR LIMITED & ANR VSMR. PRAMOD GUPTA	9/25/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
6	9/24/2026	0710102061652026/1	DHIRAJ KUMAR VS. SONI REALTORS PVT LTD AND ORS	9/25/2026	1. kindly attach the latest order. 2. As per the Compliance Order dated 29.07.2026, the Affidavit was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
7	9/24/2026	0710102048562023/2	VIJAY KISHORE SAXENA VS. MR. SUMEET SINGH	9/25/2026	1. index is missing 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. pdf pagination is missing
8	9/24/2026	0710102109192025/18	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.

SRISHTI B SHAH
Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 10:43:14
+05'30'

9	3/14/2024	0710102022772024/11	MR. SHUBH GAUTAM VS. KREZON SPECIALITIES PRIVATE LIMITED	9/25/2026	1. Rs. 1/- court fees missing 2. Kindly ensure that the PDF is properly bookmarked with correct pagination.
10	9/24/2026	0710102076902026/1	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	9/25/2026	1. Order dated 02.07.2026 is missing. Kindly attach the Compliance Order. 2. counsel details are incomplete in master index and all volumes 3. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 4. OCR missing 5. Page No(s). 102,103,105,330,926,948,991,1158,1339,1349,1358,2035,2909 are not clear. Kindly upload legible copies of the said pages. 6. Please note that page(s) No. 172 is in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 7. Please note that page(s) No. 407,2032 to 2034, 2045,2046,2069,2090 to 2093,2120 to 2122, 2145 to 2147, 2149 to 2153, 2168 to 2172, 2181 to 2185, 2206 to 2210, 2225 to 2227, 2238 to 2240, 2259 to 2262, 2279, 2280, 2281, 2576 to 2579, 2593 to 2595, 2610 to 2612, 2615, 2643 to 2645, 2652, 2653,2655, 2674 to 2678,2680 to 2689,2698 to 2700,2712 to 2714,2721 to 2723,2739 to 2741,2752,2754,2755,2770 to 2772,2824,2834 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 8. volume-5 index pagination is mismatch with pdf 9. Remove blank page no-2911,2912 in volume-16 10. Please note that page(s) No. 2718, 3022 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 11. volume-15,18 bookmarking pagination is incomplete 12. kindly mention volume-wise index in all volumes bookmarking 13. Kindly No. Of Objection: 1. Delay in filing Compliance order dated 24.07.2026 direct to file affidavit within a week
11	9/24/2026	0710102053802026/1	SCB STEELS PRIVATE LIMITED	9/25/2026	No. Of Objection: 1. Index and Bookmarking is missing.
12	9/24/2026	0710102060472024/10	AMARPAL VSSINGH FINLEASE PVT. LTD.	9/25/2026	No. Of Objection: 1. Index and Bookmarking is missing.
13	9/24/2026	0710102037332026/4	CLOUD APARTMENT OWNERS HOME BUYERS ASSOCIATION VS. MOHIT GOYAL	9/25/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly ensure that all pages of the Reply are duly signed. 3. notary is missing in affidavit 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. OCR missing 6. Please note that page(s) No. 83 to 85,152 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 7. Please note that page(s) No. 166 and 168,184 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 8. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
14	9/24/2026	0710102109192025/21	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
15	9/24/2026	0710102109192025/22	AMIT JAIN VS. MR. DEEPAK MAINI	9/25/2026	1. The compliance order dated 22.09.2026 has not yet been uploaded to the portal, therefore i cannot forward this document to the court, no document can be forwarded without order.
16	7/4/2026	0710102052602026/1	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. SHRI GIAN SARKARU MAL VIJESHWAR	9/25/2026	1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. OCR missing in page no-24 to 40 4. double pagination from page no-26 to 40 5. Proof of service is missing 6. Kindly attach the Compliance order
17	7/4/2026	0710102052662026/1	NATIONAL ASSET RECONSTRUCTION COMPANY LIMITED VS. INTERNATIONAL AMUSEMENT LIMITED	9/25/2026	1. numbering is missing in bookmarking 2. Kindly ensure that all pages of the Reply are duly signed. 3. OCR missing in page no-35 to 49 4. double pagination from page no-34 to 49 5. Proof of service is missing 6. Kindly attach the Compliance order
18	9/24/2026	0710102037332026/3	CLOUD APARTMENT OWNERS HOME BUYERS ASSOCIATION VS. MOHIT GOYAL	9/25/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR missing 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

SRISHTI B
SHAH

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 10:43:25
+05'30'

19	9/24/2026	0710102082052019/114	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	9/25/2026	NO OF OBJECTION 1. COMPLIANCE ORDER MISSED IN PDF DATED 02.07.2026 MISSED 2. Counsel detail missed in master index and all volume -wise index 3 ocr need every pages of pdf 4 in volume 5 index pagination and pdf page numbering mismatched 5 wrong alignment of pages are following 2032 to 2034 , 2045 , 2046 ,2090 , (2091 to 2093) 2120 to 2122 , 2145 to 2147, 2149 to 2153, 2181 to 2185 2206 to 2210 2212 2225 to 2227 2238to 2240 2259 to 2262 2279 2280 2281 2593 to 2595 2610to 2612 2615 2643 to 2645 2652to2653 2655 2674to 2678 2680to 2688 2698 to 2700 2712 to 2714 2721to2723 2739 to 2741 2752 to 2754 2755 2771 2772 2824 2834 6 vakalatnama missed
20	3/14/2024	0710102022772024/12	MR. SHUBH GAUTAM VS. KREZON SPECIALITIES PRIVATE LIMITED	9/25/2026	"1. Bookmarking mandatory along with pagination. 2. One RS. court Fee missed on vakaltanama in PDF. "
21	9/23/2026	0710102112462025/53	SHISHUPAL SINGH RAWAT VS. NIHO CONSTRUCTIONS LIMITE	9/24/2026	no of objection 1. pdf document is mismatched as per your compliance order 2 kindly also attached order of 11.05.2026 in pdf 3 document attached in pdf as per you compliance order
22	9/23/2026	0710102016012026/3	DMI FINANCE PRIVATE LIMITED VS. MAHAGUN REAL ESTATE PRIVATE LIMITED	9/24/2026	1. Kindly ensure that Page no-8 of the Reply are duly signed. 2. OCR missing in page no-14 to 150 3. pdf pagination is incomplete 4. Schedule XIV- Above page no-157 is wrong alignment. Kindly correct alignment and ensure that they are properly oriented and clearly legible. 5. numbering is missing in bookmarking 6. Order dated 03.09.2026 is missing in pdf. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
23	9/23/2026	0710102007892026/43	UNION OF INDIA THROUGH SERIOUS FRAUD INVESTIGATION OFFICE (SFIO) VS. INDUSTRIAL FINANCE CORPORATION OF INDIA (IFCI) & OTHERS	9/24/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. page no-17 counsel sign is missing 3. Rs. 3/- court fees and date are missing in vakalatnama 4. put Rs. 25/- welfare fees on blank space in vakalatnama 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
24	12/13/2023	0710102106082023/2	MR. SATISH KUMAR VSMUKUL KUMAR RESOLUTION PROFESSIONAL	9/24/2026	no of objection 1. without compliance order we will not proceed additional document as per circular notice 25-08-2026 of nclt 2. vakalatnama compulsory in reply
25	9/23/2026	0710102010142024/5	FASTENTECH INDIA PRIVATE LIMITED	9/24/2026	1. As per the Compliance Order, the Affidavit of Service was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly mention in index compliance order and order date
26	9/23/2026	0710102030992026/4	BONNA-AGELA INDIA PRIVATE LIMITED	9/24/2026	1. Kindly attach the Compliance order
27	9/24/2026	0710102074942026/1	5. SH. ARUN KUMAR PANDEY DIRECTOR VS. THE BRANCH MANAGER / AUTHORISED OFFICER	9/24/2026	no of objection 1. book marking mandatory as per index with pagination 2. compliance order missed 3 annexures pages missed sign with true copy
28	9/23/2026	0710102006352022/5	RANDHIR BRAR VS. DESTINOS INDIA GURUS PRIVATE LIMITED	9/24/2026	1. Kindly attach Latest order 2. As per the Compliance Order, the Chart was required to be filed before the next date of hearing i.e. 28.05.2026. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
29	9/23/2026	0710102000762024/19	SHRI KESHAV DATT SHREEDHAR VS. SHRI CHAMUNDA LABORATORIES AND PROJECTS PRIVATE LIMITED	9/24/2026	1. If this is a *Vakalatnama*, court fees of Rs. 5 and welfare fees of Rs. 25 must be affixed and mentioned in the index; however, if it is a Power of Attorney, the format is incorrect.
30	9/23/2026	0710102054152026/3	MOHAMMAD ASLAM VS. INCOME TAX DEPARTMENT	9/24/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. As per the Compliance Order, the audit balance sheet was required to be filed within a week However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. OCR missing
31	9/23/2026	0710102030062023/3	STATE BANK OF INDIA THROUGH RESOLUTION PROFESSIONAL VS. PRAVIN KUMAR MALHOTRA	9/24/2026	1. OCR missing in page no-57 to 61 2. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
32	9/23/2026	0710102013082025/5	CIVIC MARKETING PRIVATE LIMITED VS. REGISTRAR OF COMPANIES	9/24/2026	1. date and notary are missing in every page of affidavit 2. As per the Compliance Order, the payment was required to be filed within 2 weeks. However, there has been a delay in filing the same. 2. Kindly attach the Latest order

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 10:43:37
+05'30'

33	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
34	9/22/2026	0710102059702023/4	DECOR INVESTMENT & FINANCE PRIVATE LIMITED VS. SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA	9/23/2026	1. numbering is missing in bookmarking in all volumes 2. The Written Submission and Judgement have been filed separately. If both documents are part of the same set of document, kindly merge them and upload the same along with the Written Submission 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. Judgement volume-1 and 2 index pagination is mismatch with pdf pagination 6. OCR mandatory in every page of pdf
35	8/22/2026	0710102071472026/1	ZESTHA I VALLEY HOMEBUYERS ASSOCIATION VSDEVENDRA UMRAO	9/23/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. proof of service is missing as per index
36	7/20/2026	0710102060692026/2	DEEPAK VIG VS. AVDHESH MITTAL THROUGH RP	9/23/2026	1. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record."
37	9/22/2026	0710102052112026/6	YOGESH SHARMA ORS VS. MS CROWN REALTECH PRIVATE LIMITED	9/23/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. OCR missing 3. Kindly attach compliance order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
38	9/23/2026	0710102045402026/3	SAPAN MOHAN GARG RESOLUTION PROFESSIONAL OF VEER CHEMICALS PVT LTD AND ORS VS. AJAY GREWAL	9/23/2026	1. OCR missed in whole PDF. 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 3. true copy sign missed on annexures.
39	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
40	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
41	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
42	9/22/2026	0710102038522025/8	HIND UNITRADE PVT LTD VS. SHARDA MA ENTERPRISES PVT. LTD.	9/23/2026	1. bookmarking pagination link is not work properly with pdf pagination 2. Order dated 20.08.2026 and 03.09.2026 is missing. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.

 Digitally signed by SRISHTI B SHAH
Date: 2026.10.01 10:43:51
+05'30'

43	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
44	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
45	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
46	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
47	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554

**SRISHTI B
SHAH**

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:44:04 +05'30'

48	9/9/2026	0710102005392026/2	MR. HARI RAM KHATRI VS. MR. MOHIT SHARMA	9/23/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order 3. Volume-1 index is missing and in volume-2,3 pdf kindly mention volume-2 and 3 index 4. Page No(s). 224,347 to 350,469 to 478,516 to 530 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 5. OCR missing in page no-235,346 6. Kindly remove page no-554
49	9/22/2026	0710102042872025/2	INDIAN OVERSEAS BANK VS. MR ANIL KUMAR	9/23/2026	1. index is missing 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. PDF pagination is missing 4. NCLT heading is missing in pdf
50	9/21/2026	0710102017762024/8	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/23/2026	1. numbering is missing in bookmarking 2. The filing number in undertaking is mismatch with additional filing number 3. Kindly provide a proper explanation for the delay in undertaking Annexure-II .
51	9/21/2026	0710102017762024/8	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/23/2026	1. numbering is missing in bookmarking 2. The filing number in undertaking is mismatch with additional filing number 3. Kindly provide a proper explanation for the delay in undertaking Annexure-II .
52	9/22/2026	0710102106472020/8	RAKESH KUMAR JAIN	9/23/2026	1. kindly correct the alignment of page no 28, 52, 87, 98, 106, 125, 126, 132, 140, in PDF. 2. As per the Compliance Order dated 07.09.2026, the affidavit was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
53	7/22/2026	0710102061382026/2	NIKHIL MALIK VS. DEVENDER UMRAO	9/23/2026	1. kindly file both documents under separate filing numbers, as two or more documents cannot be filed under a single filing number
54	9/21/2026	0710102017762024/8	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/23/2026	1. numbering is missing in bookmarking 2. The filing number in undertaking is mismatch with additional filing number 3. Kindly provide a proper explanation for the delay in undertaking Annexure-II .
55	9/21/2026	0710102017762024/8	SANJIV RAI MEHRA & ORS. VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	9/23/2026	1. numbering is missing in bookmarking 2. The filing number in undertaking is mismatch with additional filing number 3. Kindly provide a proper explanation for the delay in undertaking Annexure-II .
56	9/22/2026	0710102055442026/3	EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED VS. BETTERCHOICE REALTORS PRIVATE LIMITED	9/23/2026	1. counsel sign is missing in index 2. Kindly ensure that all pages of the Reply are duly signed. 3. Please note that page(s) No. 37,39,74,76 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 4. Page No(s). 186 to 188 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index.
57	9/22/2026	0710102071342026/1	RELIANCE ASSET RECONSTRUCTION COM LTD. VS. RAKESH MISRA	9/23/2026	1. As per the Compliance Order dated 31.08.2025, the Affidavit was required to be filed in one week from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
58	9/22/2026	0710102026612026/2	GANGA RAM AGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VS. M/S EMKAY EMM ESS AUTO PVT. LTD	9/23/2026	1. Kindly ensure that the PDF is properly bookmarked with correct pagination. 2. pagination is missing in index and pdf 3. counsel sign is missing in index and last page of Reply 4. Kindly ensure that all pages of the Reply are duly signed. 5. OCR missing 6. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 7. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: &“Vakalatnama is on record.”&
59	9/22/2026	0710102044822026/4	VS	9/23/2026	1. numbering is missing in bookmarking 2. As per the Compliance Order, the Affidavit was required to be filed within 1 week. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. Kindly attach the Latest order
60	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.

61	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
62	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
63	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
64	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
65	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
66	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
67	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
68	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
69	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
70	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
71	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
72	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
73	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
74	9/11/2026	0710102009262026/7	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
75	9/19/2026	0710102062062026/4	CAP. VISHNU PRASAD DWIVEDI VS. RAHEJA DEVELOPERS LIMITED	9/23/2026	1. Page no. 49,346, 952,3813,3815,3903,4156,4481,4483,4583,4585, 4669,4671,4673,4675,4775 Hindi pages need to be English translates copy. 2. Page no. 593,1086,1093,2229,2248,2405 to 2408,2874,2894 not clear. 3. Bookmarking missed Volume 19. 4. OCR missed volume 16. 5. Black pages volume 16 to 24.
76	9/22/2026	0710102072072021/14	ALCHEMIST ASSET RECONSTRUCTION CO PRIVATE LIMITED VS. NIIL INFRASTRUCTURE PRIVATE LIMITED	9/23/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
77	9/20/2026	0710102062712021/17	NIIL INFRASTRUCTURE PRIVATE LIMITED VS. ALCHEMIST ASSET RECONSTRUCTION CO PRIVATE LIMITED	9/22/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Pagination missed in bookmarking. 3. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
78	9/22/2026	0710102109062025/4	M/S POWER INFRA PRO PVT LTD VS. M/S BHAGAT RAM OM PRAKASH AGRO PRIVATE LIMITED	9/22/2026	1. incomplete file 2. Counsel sign missed on last page of index. 3. notary and sign and date missed on affidavit in PDF. 4. OCR missed on page no are 3 to 38 in PDF. 5. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
79	9/22/2026	0710102024982026/6	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED	9/22/2026	1. OCR Missed in PDF. 2. page no 28 is not clear 3. kindly correct the alignment of page no 89
80	12/16/2024	0710102106132024/6	JAN ADHAR SEVABHAVI SANSTHA THROUGH NILESH RAUT VS. SJSC UNISON PRIVATE LIMITED	9/22/2026	1. Pagination missed in bookmarking. 2. Kindly attach latest order.

**SRISHTI B
SHAH**

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 10:46:02
+05'30'

81	9/21/2026	0710102079712025/7	SANJOGITA AGARWAL VS. A B R DRUGS PRIVATE LIMITED	9/22/2026	NO. Of Objection; 1. Kindly attach the latest order. 2. As per the compliance order dated 06.10.2025, the affidavit of service was required to be filed from the date of said order. Kindly filed attach the latest order for your kind reference. Further, as per the circular dated 12.08.2026, Annexure II undertaking for registration and listing of matters "with defects" is also required to be duly compiled with and submitted.
82	9/18/2026	0710102088732025/5	MR RAKESH KUMAR JAIN VS. NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY	9/22/2026	1. Kindly ensure that OCR is applied to every page of the PDF. 2. As per the Compliance Order, the reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
83	9/21/2026	0710102025782026/6	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	9/22/2026	1. bookmarking mandatory along with pagination. 2. One Rs. court fee missed on vakalatnama in PDF.
84	9/21/2026	0710102036502021/16	DR. ER. RAJAINDEER JAINA VS. REGISTRAR OF COMPANIES	9/22/2026	The OCR in the PDF is improper and requires correction. Kindly correct the alignment of pages 2 to 36 in the PDF. While re-filing the document, kindly attach the latest order as well.
85	9/20/2026	0710102040742026/4	RUKMANI POLYMERS PRIVATE LIMITED VS. VIMAL PLAST (INDIA) PRIVATE LIMITED	9/22/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Date and notary missed in affidavit. 4. Pagination missed in bookmarking. 5. Sign missed in annexure. 6. Page no 50 is cut page, kindly attach legible copy. 7. Proof of service missed in pdf. 8. Kindly ensure that OCR is applied to every page of the PDF. 9. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record.
86	9/19/2026	0710102032642023/108	SERIOUS FRAUD INVESTIGATION OFFICE ON BEHALF OF UNION OF INDIA VS. BHUSHAN AIRWAYS SERVICES PRIVATE LIMITED	9/22/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that the PDF is properly bookmarked with correct pagination. 3. The Written Submissions and Judgment have been filed separately. If both documents are part of the same set of documents, kindly merge them and upload the same along with the Written Submissions.
87	9/21/2026	0710102063122026/4	SUDHIR KANSAL VS. IKOHINOOR SEED FIELDS INDIA PRIVATE LIMITED	9/22/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. true copy sign missed on annexures.
88	4/3/2026	0710102025032026/2	ANUP KUMAR VS. MADHU JAIN	9/22/2026	1. kindly translate the page no 47, 58, 59 from Hindi to English in PDF. 2. true copy sign missed on annexures.
89	12/19/2025	0710102111142025/6	1. MR ANKIT SURI S/O ASHOK KUMAR SURI VS. M/S RAHEJA DEVELOPERS LTD	9/22/2026	1. Kindly attach compliance order. The compliance order has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order. 2. Kindly ensure that OCR is applied to every page of the PDF. 3. Page no 60 is cut page, kindly attach clear and legible copy. 4. Remove double pagination from page no 96,98.
90	9/21/2026	0710102028852025/9	PATEL TEXTILES VS. MAYASHEEL RETAIL INDIA LIMITED	9/22/2026	Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
91	9/18/2026	0710102113492025/5	GANGA RAM AGGARWAL RESOLUTION PROFESSIONAL FOR PAL INFRASTRUCTURE & DEVELOPERS PRIVATE LIMITED VSGAYATRI HOSPITALITY AND REALCON LIMITED	9/22/2026	1. The latest order has not yet been uploaded. Therefore, I cannot forward the document to the Court, as the document cannot be forwarded without the order.
92	9/21/2026	0710102065682024/6	CANARA BANK VS. SUMIT SINGLA	9/22/2026	1. Sign missed on every page of reply 2. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
93	9/18/2026	0710102075942024/7	BRILLIANT METALS PVT LTD VS. MR AVDHESH MITTAL	9/22/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: Vakalatnama is on record. 3. Kindly ensure that OCR is applied to every page of the PDF.
94	9/21/2026	0710102074912026/3	BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf

**SRISHTI B
SHAH**

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 10:46:14
+05'30'

95	9/18/2026	0710102100402020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1.as per the compliance order not given any direction for reply. 2.kindly attach the compliance order and the latest order if any. 3.the without compliance order we will not proceed documents as per circular dated 25.08.2026.
96	9/18/2026	0710102100402020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1.as per the compliance order not given any direction for reply. 2.kindly attach the compliance order and the latest order if any. 3.the without compliance order we will not proceed documents as per circular dated 25.08.2026.
97	9/18/2026	0710102100402020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1.as per the compliance order not given any direction for reply. 2.kindly attach the compliance order and the latest order if any. 3.the without compliance order we will not proceed documents as per circular dated 25.08.2026.
98	9/18/2026	0710102100402020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1.as per the compliance order not given any direction for reply. 2.kindly attach the compliance order and the latest order if any. 3.the without compliance order we will not proceed documents as per circular dated 25.08.2026.
99	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
100	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
101	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
102	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
103	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
104	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
105	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf
106	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3.kindly attach the latest order in pdf

SRISHTI B SHAH Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
10:49:01 +05'30'

107	9/25/2026	0710102076042025/8	MR. ANUJ GOYAL VS. AMIT AGRAWAL RESOLUTION PROFESSIONAL OF CELEBRATION CITY PROJECTS PRIVATE LIMITED	9/21/2026	1. As per the Compliance Order, the short note was required to be filed within 5 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2.1. Kindly provide a proper explanation for the delay in undertaking Annexure-II. 3. kindly attach the latest order in pdf
108	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
109	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
110	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
111	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
112	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
113	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
114	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
115	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
116	9/25/2026	0710102079202025/1	VIBHA AGGARWAL VS. SHREE MAHADEV TRADERS PRIVATE LIMITED	9/21/2026	1. kindly file as an IA
117	9/22/2026	0710102112392025/7	WIN-MEDICARE PRIVATE LIMITED	9/21/2026	1. as per the order not given any direction for reply affidavit in pdf
118	9/22/2026	0710102112392025/7	WIN-MEDICARE PRIVATE LIMITED	9/21/2026	1. as per the order not given any direction for reply affidavit in pdf
119	9/22/2026	0710102112392025/7	WIN-MEDICARE PRIVATE LIMITED	9/21/2026	1. as per the order not given any direction for reply affidavit in pdf
120	9/22/2026	0710102112392025/7	WIN-MEDICARE PRIVATE LIMITED	9/21/2026	1. as per the order not given any direction for reply affidavit in pdf
121	9/11/2026	0710102016682026/6	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	9/21/2026	1. Date missed in index. 2. Proof of service missed in pdf.
122	9/11/2026	0710102016682026/6	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	9/21/2026	1. Date missed in index. 2. Proof of service missed in pdf.
123	9/11/2026	0710102016682026/6	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	9/21/2026	1. Date missed in index. 2. Proof of service missed in pdf.
124	9/11/2026	0710102016682026/6	MICROTEK INTERNATIONAL PRIVATE LIMITED VS. NATIONAL SECURITIES DEPOSITORY LIMITED	9/21/2026	1. Date missed in index. 2. Proof of service missed in pdf.
125	9/19/2026	0710102042242026/3	ARGL LIMITED VS REGIONAL PROVIDENT FUND COMMISSIONER II	9/21/2026	1. As per the Compliance Order, the Written submission was required to be filed within 10 days. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. numbering in incomplete in bookmarking
126	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
127	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
128	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
129	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
130	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
131	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.

**SRISHTI B
SHAH**

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 11:22:28
+05'30'

132	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
133	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
134	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
135	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
136	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
137	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
138	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
139	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
140	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
141	9/15/2026	0710102046702026/4	NCJ INFRASTRUCTURE PRIVATE LIMITED	9/21/2026	. The order dated 10.09.2026 is mismatch with affidavit in respect of Tax Liability. Kindly attach the Compliance Order 2. Without compliance order we will not proceed document as per circular notice dated 25.08.2026.
142	9/21/2026	0710102050382026/4	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf
143	9/21/2026	0710102050382026/4	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf
144	9/21/2026	0710102050382026/3	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf

 Digitally signed by SRISHTI B
 SRISHTI B SHAH
 Date: 2026.10.01 11:22:45
 +05'30'

145	9/21/2026	0710102050382026/3	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf
146	9/18/2026	0710102050382026/2	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	. 1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once.
147	9/18/2026	0710102050382026/2	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	. 1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once.
148	9/21/2026	0710102050382026/3	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf
149	9/21/2026	0710102050382026/3	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6.kindly attach the latest order in pdf
150	9/18/2026	0710102050382026/2	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	. 1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once.

**SRISHTI B
SHAH**

Digitally signed by
SRISHTI B SHAH

Date: 2026.10.01

11:22:58 +05'30'

151	9/18/2026	0710102050382026/2	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once.
152	9/21/2026	0710102050382026/4	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6. kindly attach the latest order in pdf
153	9/21/2026	0710102050382026/4	AJAY GULATI RP IN THE PGIRP OF ANKUR TAYAL VS. MR ANKUR TAYAL	9/21/2026	1. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 2. Three rs court fees and 25 rs welfare ticket missed in vakalatanama. 3. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 4. Proof of service missed in pdf. 5. Same pdf uploaded twice, kindly remove it once. 6. kindly attach the latest order in pdf
154	9/18/2026	0710102061622026/6	MS MAMTA BINANI RESOLUTION PROFESSIONAL OF IMAGINE ESTATE PRIVATE LIMITED VSMS BINDU KAPOOR	9/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
155	9/18/2026	0710102067202026/2	SARVESH KASHYAP INTERIM RESOLUTION PROFESSIONAL MS ANGLE INFRASTRUCTURE PRIVATE LIMITED VS. SHRI AMULYA KUMAR MISHRA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. Pagination missed in index Annexure S-3.
156	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/21/2026	1. kindly attach the latest order in pdf
157	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/21/2026	1. kindly attach the latest order in pdf
158	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/21/2026	1. kindly attach the latest order in pdf
159	9/8/2026	0710102063962024/9	MUTHOOT FINCORP LIMITED VS. SAJJAN SINGH BENIWAL	9/21/2026	1. kindly attach the latest order in pdf
160	9/18/2026	0710102081652020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1. as per the compliance order not given any direction for reply. 2. kindly attach the compliance order and the latest order if any. 3. the without compliance order we will not proceed documents as per circular dated 25.08.2026.
161	9/18/2026	0710102081652020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1. as per the compliance order not given any direction for reply. 2. kindly attach the compliance order and the latest order if any. 3. the without compliance order we will not proceed documents as per circular dated 25.08.2026.
162	9/18/2026	0710102081652020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1. as per the compliance order not given any direction for reply. 2. kindly attach the compliance order and the latest order if any. 3. the without compliance order we will not proceed documents as per circular dated 25.08.2026.
163	9/18/2026	0710102081652020/2	RABINDRA KUMAR MINTRI VS. AJAY SOOD	9/21/2026	1. as per the compliance order not given any direction for reply. 2. kindly attach the compliance order and the latest order if any. 3. the without compliance order we will not proceed documents as per circular dated 25.08.2026.
164	9/18/2026	0710102066002023/6	MINU SUBBA VS. SIRI RAM SYAL HYDRO POWER PRIVATE LIMITED AND OTHERS	9/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Pagination missed in bookmarking. 3. On Page No.3,4, a newspaper cutting has been uploaded. Kindly highlight the relevant portion of your matter. 4. True copy sign missed in annexure.

165	9/18/2026	0710102109942023/3	UMESH GUPTA VS. YOGESH GUPTA	9/21/2026	No. of Objection 1. Kindly provide compliance order.
166	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
167	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
168	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
169	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
170	9/20/2026	0710102040472026/1	EMPLOYEES PROVIDENT FUND ORGANIZATION VS. SH PURUSOTTAM BEHERA LIQUIDATOR OF MS SHAKTI BHOG FOODS LTD	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026
171	9/20/2026	0710102040472026/1	EMPLOYEES PROVIDENT FUND ORGANIZATION VS. SH PURUSOTTAM BEHERA LIQUIDATOR OF MS SHAKTI BHOG FOODS LTD	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026
172	9/20/2026	0710102040472026/1	EMPLOYEES PROVIDENT FUND ORGANIZATION VS. SH PURUSOTTAM BEHERA LIQUIDATOR OF MS SHAKTI BHOG FOODS LTD	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026
173	9/20/2026	0710102040472026/1	EMPLOYEES PROVIDENT FUND ORGANIZATION VS. SH PURUSOTTAM BEHERA LIQUIDATOR OF MS SHAKTI BHOG FOODS LTD	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026
174	9/25/2026	0710102040482026/4	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/21/2026	1.same pdf uploaded kindly remove extra pdf
175	9/25/2026	0710102040482026/4	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/21/2026	1.same pdf uploaded kindly remove extra pdf
176	9/25/2026	0710102040482026/4	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/21/2026	1.same pdf uploaded kindly remove extra pdf
177	9/25/2026	0710102040482026/4	RAKESH KUMAR VS. SHIVANSH SOLUTIONS PRIVATE LIMITED	9/21/2026	1.same pdf uploaded kindly remove extra pdf
178	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
179	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
180	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
181	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
182	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
183	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
184	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 11:23:38
+05'30'

185	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
186	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
187	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
188	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
189	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
190	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
191	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
192	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
193	9/15/2026	0710102022792026/7	JEWELLOCK TREXIM PVT LTD	9/21/2026	The Compliance Order is missing. Kindly attach the Compliance Order. In the absence of the Compliance Order, we will not proceed with the document, as per the Circular Notice dated 25.08.2026. Kindly fill in the Undertaking in the proper WAY
194	9/15/2026	0710102044422026/2	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	9/21/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Rs. 25/- welfare fees and Rs. 3/- court fees missing in vakalatanama 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
195	9/15/2026	0710102044422026/2	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	9/21/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Rs. 25/- welfare fees and Rs. 3/- court fees missing in vakalatanama 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
196	9/15/2026	0710102044422026/2	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	9/21/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Rs. 25/- welfare fees and Rs. 3/- court fees missing in vakalatanama 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
197	9/15/2026	0710102044422026/2	TEENA SARASWAT PANDEY VS. SONIA RASTOGI	9/21/2026	1. Kindly ensure that all pages of the Reply are duly signed. 2. Rs. 25/- welfare fees and Rs. 3/- court fees missing in vakalatanama 3. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
198	9/19/2026	0710102046042026/3	MSC AGENCY INDIA PRIVATE LIMITED ANR VS. MANISH AGRAWAL	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. date is incomplete in index
199	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
200	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.

201	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
202	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
203	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
204	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
205	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
206	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
207	9/25/2026	0710102054722026/2	ISHAAN FIBER INTERNATIONAL THROUGH ITS PROPRIETOR VS. ASK HOME FURNISHING PRIVATE LIMITED	9/21/2026	1. It is submitted that, as per the order, a sum of Rs.10,000/- was directed to be deposited in the Prime Minister's National Relief Fund (PMNRF) within one week. However, the payment has not been made on the correct/official portal of the Prime Minister's National Relief Fund. Accordingly, the direction contained in the order has not been duly complied with.
208	9/19/2026	0710102054922026/2	TATA IRON SYNDICATES VS. NKG INFRASTRUCTURE LIMITED	9/21/2026	The bookmarking and pagination in Volume-I and Volume-II do not correspond with the pagination of the PDF. Kindly attach the Compliance Order and the latest order, if any. Further, the date on which the Compliance Order was uploaded may also be specifically mentioned in the Index. The bookmarking and pagination in Volume-I do not correspond with the pagination mentioned in the Index. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature.
209	9/19/2026	0710102057572026/1	ROHIT SEHGAL	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
210	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
211	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
212	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
213	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
214	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf

**SRISHTI B
SHAH**

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 11:24:02
+05'30'

215	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
216	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
217	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
218	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
219	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
220	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
221	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
222	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
223	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
224	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
225	9/14/2026	0710102061982026/6	SPICE MONEY LIMITED	9/21/2026	1.as per the compliance order the reply affidavit was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to very top of the index. 2.kindly attach the latest order in pdf
226	9/16/2026	0710102059572026/2	PREM NARAYAN KABRA VS. PARADISE DEVELOPERS PRIVATE LIMITED	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing 3. Volume-2 pdf is missing 4. Please note that page(s) No. 305,306,307 and Annexure R-3 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 5. Kindly ensure that Annexure R-1 bear the endorsement "True Copy" along with the signature. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. Proof of service is missing 8. File is incomplete kindly upload all volumes.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
11:24:14 +05'30'

227	9/16/2026	0710102059572026/2	PREM NARAYAN KABRA VS. PARADISE DEVELOPERS PRIVATE LIMITED	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing 3. Volume-2 pdf is missing 4. Please note that page(s) No. 305,306,307 and Annexure R-3 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 5. Kindly ensure that Annexure R-1 bear the endorsement "True Copy" along with the signature. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. Proof of service is missing 8. File is incomplete kindly upload all volumes.
228	9/16/2026	0710102059572026/2	PREM NARAYAN KABRA VS. PARADISE DEVELOPERS PRIVATE LIMITED	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing 3. Volume-2 pdf is missing 4. Please note that page(s) No. 305,306,307 and Annexure R-3 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 5. Kindly ensure that Annexure R-1 bear the endorsement "True Copy" along with the signature. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. Proof of service is missing 8. File is incomplete kindly upload all volumes.
229	9/16/2026	0710102059572026/2	PREM NARAYAN KABRA VS. PARADISE DEVELOPERS PRIVATE LIMITED	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2. OCR missing 3. Volume-2 pdf is missing 4. Please note that page(s) No. 305,306,307 and Annexure R-3 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 5. Kindly ensure that Annexure R-1 bear the endorsement "True Copy" along with the signature. 6. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 7. Proof of service is missing 8. File is incomplete kindly upload all volumes.
230	9/28/2026	0710102047912026/4	KALPRAJ TECHNO FAB PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.bookmarking mandatory with pagination.
231	9/28/2026	0710102047912026/4	KALPRAJ TECHNO FAB PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.bookmarking mandatory with pagination.
232	9/28/2026	0710102047912026/4	KALPRAJ TECHNO FAB PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.bookmarking mandatory with pagination.
233	9/28/2026	0710102047912026/4	KALPRAJ TECHNO FAB PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.bookmarking mandatory with pagination.
234	9/21/2026	0710102074912026/3	BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf
235	9/21/2026	0710102074912026/3	BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf
236	9/21/2026	0710102074912026/3	BIJENDER JAIN VS. DUCTRUS RESOLUTION PROFESSIONAL PRIVATE LIMITED	9/21/2026	1.as per the compliance order the reply was to be filed with in one week, kindly mention explanation of delay on the undertaking form from the circular dated 12.08.2026 annexure 2 available on the NCLT website and attach it to the very top of the index. 2.kindly attach the latest order in pdf

**SRISHTI B
SHAH**

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 11:24:26
+05'30'

237	9/19/2026	0710102075632024/3	SANJAY GARG VS. HARYANA SHAHARI VIKAS PRADHIKARAN	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
238	5/16/2026	0710102083702025/3	MANISH SARKHEL VS. DEBASHISH NANDA	9/21/2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
239	5/16/2026	0710102083702025/3	MANISH SARKHEL VS. DEBASHISH NANDA	9/21/2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
240	5/16/2026	0710102083702025/3	MANISH SARKHEL VS. DEBASHISH NANDA	9/21/2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
241	5/16/2026	0710102083702025/3	MANISH SARKHEL VS. DEBASHISH NANDA	9/21/2026	1. As per the Compliance Order, the reply was required to be filed within 2 weeks. However, there has been a delay in filing the same. Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 2. Kindly attach the Latest order
242	9/18/2026	0710102053652026/2	SH FAIZAN KHAN VS. HDFC BANK LTD	9/21/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
243	9/18/2026	0710102059662026/3	GURUKRIPA CONSTBUILD CONTRACTS PRIVATE LIMITED VS. NKG INFRASTRUCTURE LIMITED	9/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index. 2. Kindly ensure that all pages of the Reply are duly signed. 3. Pagination missed in bookmarking. 4. Kindly ensure that all annexures bear the endorsement True Copy along with the signature. 5. Remove double pagination from page no 219 to 224. 6. Date missed on vakalatnama. 7. Kindly ensure that OCR is applied to every page of the Volume 2.
244	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
245	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
246	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
247	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
248	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.

249	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
250	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
251	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
252	9/15/2026	0710102064452026/1	SHRISHTI GARG RESOLUTION PROFESSIONAL VITASTA SOFTWARE INDIA PVT LTD VSMS VARSHA GUPTA	9/21/2026	1. As per the Compliance Order, the affidavit was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with.
253	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
254	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
255	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
256	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
257	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
258	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
259	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
260	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
261	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
262	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
263	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
264	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
265	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
266	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
267	9/26/2026	0710102073732026/1	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
268	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
269	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf
270	9/26/2026	0710102073732026/2	DHULL TRADING PRIVATE LIMITED VS. WISEC GLOBAL LIMITED	9/21/2026	1.as per the undertaking compliance order missed in pdf

SRISHTI B
SHAH

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 11:24:53
+05'30'

271	9/18/2026	0710102077062026/1	JB GOLD PVT. LTD. AND ANR. VS. RISHABH CHAND LODHA AND ORS.	9/21/2026	1. As per the Compliance Order, the Written Submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the order, copy of affidavit missed in pdf.
272	9/18/2026	0710102077062026/1	JB GOLD PVT. LTD. AND ANR. VS. RISHABH CHAND LODHA AND ORS.	9/21/2026	1. As per the Compliance Order, the Written Submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the order, copy of affidavit missed in pdf.
273	9/18/2026	0710102077062026/1	JB GOLD PVT. LTD. AND ANR. VS. RISHABH CHAND LODHA AND ORS.	9/21/2026	1. As per the Compliance Order, the Written Submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the order, copy of affidavit missed in pdf.
274	9/18/2026	0710102077062026/1	JB GOLD PVT. LTD. AND ANR. VS. RISHABH CHAND LODHA AND ORS.	9/21/2026	1. As per the Compliance Order, the Written Submissions was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. 2. As per the order, copy of affidavit missed in pdf.
275	9/18/2026	0710102094572024/18	C P ARORA ENGINEERS CONTRACTORS PRIVATE LIMITED VS. MILLENNIUM CITY EXPRESSWAYS PRIVATE LIMITED	9/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
276	9/18/2026	0710102094572024/17	C P ARORA ENGINEERS CONTRACTORS PRIVATE LIMITED VS. MILLENNIUM CITY EXPRESSWAYS PRIVATE LIMITED	9/21/2026	1. Kindly attach Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the index.
277	9/23/2026	0710102094692024/10	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the latest order in pdf
278	9/23/2026	0710102094692024/10	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the latest order in pdf
279	9/23/2026	0710102094692024/11	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
280	9/23/2026	0710102094692024/11	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
281	9/23/2026	0710102094692024/11	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
282	9/23/2026	0710102094692024/11	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the compliance order and the latest order if any. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
283	9/23/2026	0710102094692024/10	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the latest order in pdf
284	9/23/2026	0710102094692024/10	HARISH TANEJA (U/S30) VS. INCOME TAX DEPARTMENT	9/21/2026	1.kindly attach the latest order in pdf
285	9/28/2026	0710102048062025/1	RADHIKA SANKARAN VSMUKUL KUMAR	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
286	9/28/2026	0710102048062025/1	RADHIKA SANKARAN VSMUKUL KUMAR	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.

Digitally signed by SRISHTI B
 SHAH
 Date: 2026.10.01 11:25:07
 +05'30'

287	9/28/2026	0710102048062025/1	RADHIKA SANKARAN VSMUKUL KUMAR	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
288	9/28/2026	0710102048062025/1	RADHIKA SANKARAN VSMUKUL KUMAR	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index. 2.the without compliance order we will not proceed documents as per circular notice dated 25.08.2026.
289	9/24/2026	0710102101732025/3	PUNEET GOYAL VS. ANIL KUMAR MATA	9/21/2026	1.As per the order, the limit is 5 pages; please upload a written submission of 5 pages in pdf. 2.as per the compliance order the written submission was to be filed with in five days, kindly mention explanation of delay on the undertaking form from the circular 12.08.2026 annexure 2 available on the website NCLT and attach it to very top of the index.
290	9/24/2026	0710102101732025/3	PUNEET GOYAL VS. ANIL KUMAR MATA	9/21/2026	1.As per the order, the limit is 5 pages; please upload a written submission of 5 pages in pdf. 2.as per the compliance order the written submission was to be filed with in five days, kindly mention explanation of delay on the undertaking form from the circular 12.08.2026 annexure 2 available on the website NCLT and attach it to very top of the index.
291	9/24/2026	0710102101732025/3	PUNEET GOYAL VS. ANIL KUMAR MATA	9/21/2026	1.As per the order, the limit is 5 pages; please upload a written submission of 5 pages in pdf. 2.as per the compliance order the written submission was to be filed with in five days, kindly mention explanation of delay on the undertaking form from the circular 12.08.2026 annexure 2 available on the website NCLT and attach it to very top of the index.
292	9/24/2026	0710102101732025/3	PUNEET GOYAL VS. ANIL KUMAR MATA	9/21/2026	1.As per the order, the limit is 5 pages; please upload a written submission of 5 pages in pdf. 2.as per the compliance order the written submission was to be filed with in five days, kindly mention explanation of delay on the undertaking form from the circular 12.08.2026 annexure 2 available on the website NCLT and attach it to very top of the index.
293	9/18/2026	0710102112492025/10	LOTUS TRADING AND SECURITIES PRIVATE LIMITED VS. 1	9/21/2026	1. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
294	9/18/2026	0710102019712026/2	AXIS TRUSTEE SERVICES LIMITED VSERA INFRA ENGINEERING LIMITED	9/21/2026	The uploaded file is incorrect. Kindly upload and file the appropriate Interlocutory Application (I.A.).
295	9/21/2026	0710102024982026/5	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED	9/21/2026	1.kindly attach the compliance order in pdf
296	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
297	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
298	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
299	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
300	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
301	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
302	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
303	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
304	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
305	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf

Digitally signed by SRISHTI B
 SHAH
 Date: 2026.10.01 11:25:21
 +05'30'

306	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
307	9/26/2026	0710102031822026/1	PRADEEP KUMAR AGGARWAL VS. SPARK ENGINEERING PRIVATE LIMITED	9/21/2026	1.kindly fill the properly undertaking form in pdf
308	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks**. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
309	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
310	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
311	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
312	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
313	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
11:25:34 +05'30'

314	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
315	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
316	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated
317	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
318	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
319	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 11:25:48
+05'30'

320	9/22/2026	0710102012642026/8	THE CANARA BANK LIMITED VS. SURAJ MAL DABAS	9/20/2026	Page number 34 is cut from right side. Please upload clear and legible copy of the said page. Further in case you are unable to provide the clear copy of the said page kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.ndf
321	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks**. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
322	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks**. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
323	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks**. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
324	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks**. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf

SRISHTI B
SHAH

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 11:26:02
+05'30'

325	9/22/2026	0710102012642026/8	THE CANARA BANK LIMITED VS. SURAJ MAL DABAS	9/20/2026	Page number 34 is cut from right side. Please upload clear and legible copy of the said page. Further in case you are unable to provide the clear copy of the said page kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.ndf
326	9/22/2026	0710102012642026/8	THE CANARA BANK LIMITED VS. SURAJ MAL DABAS	9/20/2026	Page number 34 is cut from right side. Please upload clear and legible copy of the said page. Further in case you are unable to provide the clear copy of the said page kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.ndf
327	9/22/2026	0710102012642026/8	THE CANARA BANK LIMITED VS. SURAJ MAL DABAS	9/20/2026	Page number 34 is cut from right side. Please upload clear and legible copy of the said page. Further in case you are unable to provide the clear copy of the said page kindly provide an undertaking given in Annexure- II given in the NCLT circular dated 12-08-2026 in respect to administrative instructions regarding registry practice. The said undertaking may be placed at the first page of your pdf before Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.ndf
328	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
329	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within **two weeks** . However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the **reason for the delay** by filing an undertaking in **Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice**. The said undertaking shall be placed at the **first page of the PDF, before the Index**. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01
11:26:14 +05'30'

330	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within two weeks. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the reason for the delay by filing an undertaking in Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice. The said undertaking shall be placed at the first page of the PDF, before the Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
331	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within two weeks. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the reason for the delay by filing an undertaking in Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice. The said undertaking shall be placed at the first page of the PDF, before the Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
332	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.
333	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within two weeks. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the reason for the delay by filing an undertaking in Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice. The said undertaking shall be placed at the first page of the PDF, before the Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
334	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
335	9/22/2026	0710102012602026/7	THE CANARA BANK LIMITED VS. SUBHAS DABAS	9/20/2026	No. Of Objection: Page No. 34 is cut from right side.
336	9/11/2026	0710102026982024/6	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	9/20/2026	1. As per the Compliance Order, the Reply was required to be filed within one week. However, there has been a delay in filing the same. Kindly provide an undertaking strictly in the format prescribed under Annexure-2 of the NCLT Circular dated 12.08.2026 for those defects which you are unable to cure at present. The undertaking should specifically mention the outstanding defects and the reasons why the same could not presently be complied with. Please note that it is observed that one undertaking has been filed but the said file is not opening. You are requested to kindly file it again 2. Kindly also attach latest order in pdf.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 11:26:25
+05'30'

337	9/25/2026	0710102035202026/3	VALUE INFRACON INDIA PVT LTD VS. AMOD TYAGI	9/20/2026	**No. of Objections:** 1. **Compliance Order is missing.** Kindly annex and upload the **Compliance Order** in the PDF, as per the compliance order attached there are no directions given to file the reply. Kindly provide the relevant compliance order 2. **Welfare Ticket on Vakalatnama:** Kindly affix the requisite **Welfare Ticket** on the **blank side of the Vakalatnama**. 3. **OCR:** Kindly provide **proper OCR on every page of the PDF** and upload a searchable OCR-enabled PDF.
338	9/25/2026	0710102035202026/3	VALUE INFRACON INDIA PVT LTD VS. AMOD TYAGI	9/20/2026	**No. of Objections:** 1. **Compliance Order is missing.** Kindly annex and upload the **Compliance Order** in the PDF, as per the compliance order attached there are no directions given to file the reply. Kindly provide the relevant compliance order 2. **Welfare Ticket on Vakalatnama:** Kindly affix the requisite **Welfare Ticket** on the **blank side of the Vakalatnama**. 3. **OCR:** Kindly provide **proper OCR on every page of the PDF** and upload a searchable OCR-enabled PDF.
339	9/25/2026	0710102035202026/3	VALUE INFRACON INDIA PVT LTD VS. AMOD TYAGI	9/20/2026	**No. of Objections:** 1. **Compliance Order is missing.** Kindly annex and upload the **Compliance Order** in the PDF, as per the compliance order attached there are no directions given to file the reply. Kindly provide the relevant compliance order 2. **Welfare Ticket on Vakalatnama:** Kindly affix the requisite **Welfare Ticket** on the **blank side of the Vakalatnama**. 3. **OCR:** Kindly provide **proper OCR on every page of the PDF** and upload a searchable OCR-enabled PDF.
340	9/25/2026	0710102035202026/3	VALUE INFRACON INDIA PVT LTD VS. AMOD TYAGI	9/20/2026	**No. of Objections:** 1. **Compliance Order is missing.** Kindly annex and upload the **Compliance Order** in the PDF, as per the compliance order attached there are no directions given to file the reply. Kindly provide the relevant compliance order 2. **Welfare Ticket on Vakalatnama:** Kindly affix the requisite **Welfare Ticket** on the **blank side of the Vakalatnama**. 3. **OCR:** Kindly provide **proper OCR on every page of the PDF** and upload a searchable OCR-enabled PDF.
341	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
342	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
343	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
344	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
345	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
346	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
347	9/22/2026	0710102012602026/7	THE CANARA BANK LIMITED VS. SUBHAS DABAS	9/20/2026	No. Of Objection: Page No. 34 is cut from right side.
348	9/22/2026	0710102012602026/7	THE CANARA BANK LIMITED VS. SUBHAS DABAS	9/20/2026	No. Of Objection: Page No. 34 is cut from right side.
349	9/22/2026	0710102012602026/7	THE CANARA BANK LIMITED VS. SUBHAS DABAS	9/20/2026	No. Of Objection: Page No. 34 is cut from right side.

SRISHTI B
SHAH

Digitally signed by SRISHTI
B SHAH
Date: 2026.10.01 11:26:38
+05'30'

350	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
351	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
352	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
353	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
354	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
355	8/11/2026	0710102069132025/1	PURNIMA BUILDMART PRIVATE LIMITED VS. VEENA GUPTA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Reply:** As per the **Compliance Order dated 01.07.2026**, the pleadings were required to be completed by **11.08.2026**, and no further opportunity was to be granted. However, the **Reply is being filed on 28.09.2026**, beyond the time prescribed in the Compliance Order. Kindly clarify the delay and take appropriate steps in accordance with the directions of the said order. 2. **Latest Orders:** Kindly annex and upload the **latest orders passed after the Compliance Order dated 01.07.2026**
356	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
357	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
358	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
359	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.
360	9/16/2026	0710102078982024/9	NARENDER PAL SINGH SAWHNEY VS. DARSHAN SINGH SAHNI	9/20/2026	The last directions given by the court were in the order dated 10.06.2026, however thereafter no further directions have been given by the bench.

SRISHTI B
SHAH

Digitally signed by
SRISHTI B SHAH
Date: 2026.10.01 11:26:49
+05'30'

361	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within two weeks. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the reason for the delay by filing an undertaking in Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice. The said undertaking shall be placed at the first page of the PDF, before the Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
362	9/2/2026	0710102013882026/7	GHA INFO PROJECTS PRIVATE LIMITED VS. ROC NCT OF DELHI & HARYANA	9/20/2026	**No. of Objections:** 1. **Delay in Filing of Rejoinder:** As per the Compliance Order, the rejoinder was required to be filed within two weeks. However, the rejoinder has been filed beyond the prescribed period, resulting in a delay. Kindly provide the reason for the delay by filing an undertaking in Annexure-II of the NCLT Circular dated 12.08.2026 regarding Administrative Instructions for Registry Practice. The said undertaking shall be placed at the first page of the PDF, before the Index. The link of the said circular is as under https://nclt.gov.in/sites/default/files/tender/circulars/publicnotices/Circular%20dated%2012.08.2026-Administrative%20Instructions%20regarding%20Listing%20of%20Cases%20and%20Preparation%20of%20Daily%20Cause%20Lists%20before%20the%20National%20Company%20Law%20Tribunal%20_0.pdf
363	9/17/2026	0710102077152024/3	PRAMOD AGARWAL VS. WESTEND ENTERPRISES PRIVATE LTD & ORS	9/18/2026	1. separately file all Replies 2. numbering is missing in bookmarking 3. Kindly ensure that all pages of the Reply are duly signed. 4. Please note that page(s) No. 53,54 are cut from the side(s), resulting in incomplete and unclear content. Kindly upload clear and complete copies of the said page(s), ensuring that no portion of the text or document is cut off. 5. Page No(s). 90 to 92,94,95,96,116,117,118 are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 6. OCR missing 7. Please note that page(s) No. 163 are in Hindi. Kindly upload the English translated copy of the said page(s). While uploading the translated copy, please clearly mention the corresponding page number(s) for which the English translation has been provided. 8. Kindly attach the Vakalatnama. If the Vakalatnama is already on record, please mention the same in the Index as: "Vakalatnama is on record." 9. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
364	9/17/2026	0710102066722025/2	PRADEEP KUMAR GUPTA VS. STATE BANK OF INDIA	9/18/2026	1. As per the Compliance Order dated 20.07.2026, the Affidavit was required to be filed in two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
365	8/18/2026	0710102030172026/3	MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA	9/18/2026	1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
366	9/17/2026	0710102061332026/4	ABEL SPACE SOLUTIONS LLP THROUGH ITS AUTHORIZED REPRESENTATIVE MR RADHEY SHYAM TALWAR VS. SHAILENDRA SINGH ORS	9/18/2026	1. OCR missed in vol 2 in PDF. 2. kindly attach the compliance order .
367	8/18/2026	0710102030172026/3	MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA	9/18/2026	1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.

 Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 11:27:01
+05'30'

368	9/17/2026	0710102024982026/4	CENTERPIECE BUSINESS SOLUTIONS PRIVATE LIMITED	9/18/2026	1. Kindly attach the latest order. 2. Pages 11, 17, 22 to 26, 28, 42, 44, 47, 50, 51, 53 to 57, 59, 61 to 65, 67, 71, 74, 89, 90, 100 to 101, 107 to 110, 113 and 117 are not readable. Kindly upload a typed copy of the said pages. 3. Kindly remove the double pagination from the PDF.
369	9/17/2026	0710102039112024/3	GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY THROUGH ITS MANAGER (BUILDER) VS. MR. SHAILENDRA SINGH RESOLUTION PROFESSIONAL FOR M/S SHUBHKAMNA BUILDWELL & ESTATES PVT. LTD.	9/18/2026	1. Kindly attach the compliance order. 2. page no 54 not clear kindly upload the type copy. 3. OCR missed page no 52, 54, 55, 60, 68, 70, 90 in PDF.
370	9/17/2026	0710102035552022/15	INDUSIND BANK LTD. VS. CLOUD 9 PROJECTS PRIVATE LIMITED	9/18/2026	1. kindly attach the compliance order. 2. bookmarking mandatory along with pagination.
371	9/17/2026	0710102042242026/2	ARGL LIMITED VSREGIONAL PROVIDENT FUND COMMISSIONERII	9/18/2026	1. kindly attach the compliance order.
372	9/17/2026	0710102067732025/5	MAHATMA PRASAD BHARTARI VS. REGISTRAR OF COMPANIES	9/18/2026	"1.Twenty five RS and three Rs. court fee missed on vakalatanama 2. OCR missed on pages are 1 to 6 in PDF."
373	8/18/2026	0710102030172026/3	MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA	9/18/2026	1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
374	9/17/2026	0710102072952026/1	AXIS BANK LIMITED VS. RATHI BARS LIMITED	9/18/2026	1. Compliance order 31.08.2026 is missing in pdf. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
375	9/17/2026	0710102066352026/2	MANASVI SECURITY SERVICES VS. SHUBHKAMNA BUILDWELL & ESTATES PRIVATELIMITED	9/18/2026	1. kindly attach the compliance order.
376	9/17/2026	0710102112382025/4	ALTEK DEVICESPVT LTD VSNEXTRA TELESERVICES PRIVATE LIMITED	9/18/2026	1. Kindly ensure that all pages and page no-2 of the Rejoinder are duly signed. 2. Page No(s). 18 and in annexure page no- 4,15,47,76 and thereafter pages are not clear. Kindly upload legible copies of the said pages. If not, Therefore, you are requested to kindly fill out the undertaking FORM from the circular Annexure-2 dated 12.08.2026 available on the NCLT website and attach it to the very top of the index. 3. index and pdf pagination is incorrect after page no-21 kindly arrange in serial wise 4. Kindly ensure that all annexures bear the endorsement "True Copy" along with the signature. 5. Please note that page(s) No. 33 to 67,77 to 82 are in incorrect alignment. Kindly upload the said page(s) in the correct alignment and ensure that they are properly oriented and clearly legible. 6. After page no-76 the pdf pagination is missing 7. numbering is missing in bookmarking 8. Kindly attach the Compliance Order and the latest order, if any. Also, please mention the date on which the Compliance Order was uploaded in the Index.
377	8/18/2026	0710102030172026/3	MV SUPER ALLOYS PRIVATE LIMITED VS. SUDHIR KALRA	9/18/2026	1. As per the Compliance Order dated 22.07.2026, the Reply was required to be filed in Two weeks from the date of the said order. Kindly find attached the latest order for your kind reference. Further, as per the Circular dated 12.08.2026, Annexure-II – Undertaking for Registration and Listing of Matters “With Defects” is also required to be duly complied with and submitted.
378	9/17/2026	0710102003942023/17	J. H. JEWELS PRIVATE LIMITED	9/18/2026	1. Bookmarking is incomplete. Kindly provide the pagination in the bookmarks. 2. OCR is missing from the Index and pages 6 to 96 of the PDF. Kindly ensure that OCR is applied to all the pages. 3. Kindly correct the alignment of pages 21 to 23, 40, 55, 74 and 93.

Srishti B Shah
Deputy Registrar, NCLT New Delhi

SRISHTI B
SHAH

Digitally signed by SRISHTI B
SHAH
Date: 2026.10.01 11:27:13
+05'30'